

HARYANA VIDHAN SABHA

RESUME

OF

BUSINESS TRANSACTED

BY THE

THIRTEENTH HARYANA VIDHAN SABHA

DURING

THE TWELFTH (SEPTEMBER) SESSION, 2018

WITH

APPENDIX CONTAINING DAILY BULLETINS



HARYANA VIDHAN SABHA SECRETARIAT

CHANDIGARH

SEPTEMBER, 2018

PREFACE

The following pages contained Resume of Business transacted by the Thirteenth Vidhan Sabha during its Twelfth Session held on 7th September, 2018 to 11th September, 2018 together with the Bulletins issued daily after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh
,2018

Secretary.

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STATEMENT REGARDING COUNCIL OF MINISTERS ETC.
As on 7th September, 2018.

SPEAKER

Shri Kanwar Pal

DEPUTY SPEAKER

Smt. Santosh Yadav

COUNCIL OF MINISTERS

CHIEF MINISTER

Shri Manohar Lal

MINISTERS

1. Shri Ram Bilas Sharma, Education Minister
2. Capt. Abhimanyu, Finance Minister
3. Shri Om Prakash Dhankar, Agriculture Minister
4. Shri Anil Vij, Health Minister
5. Shri Narbir Singh, Public Works Minister
6. Smt. Kavita Jain, Urban Local Bodies Minister
7. Shri Krishan Lal Panwar, Transport Minister
8. Shri Vipul Goel, Industries & Commerce Minister

MINISTERS OF STATE

9. Shri Manish Kumar Grover, Minister of State for Cooperation
10. Shri Krishan Kumar Bedi, Minister of State for Social Justice & Empowerment
11. Shri Karan Dev Kamboj, Minister of State for Food & Supply
12. Dr. Banwari Lal, Minister of State for Public Health Engineering
13. Shri Nayab Saini, Minister of State for Labour and Employment

SECRETARY TO LEGISLATURE

Shri R.K. Nandal

**STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN
SABHA**

AS ON 7th September, 2018.

1. Hon'ble Speaker	01
2. Bhartiya Janata Party	46
3. Indian National Lok Dal	18
4. Indian National Congress Party	17
5. Bahujan Samaj Party	01
6. Shiromani Akali Dal	01
7. Independent	05
8. Vacant	01

Total	90

**SUMMONING, SITTINGS AND PROROGATION OF THE
HARYANA VIDHAN SABHA.**

The Thirteenth Haryana Vidhan Sabha was summoned to meet for its Twelfth Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 7th September, 2018, by an order of the Governor dated the 21st August, 2018, and continued to meet till the 11th September, 2018, when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 12th September, 2018.

During the Session, the Sabha held 04 sittings, as may be seen from the programme observed.

PROGRAMME OBSERVED BY THE THIRTEENTH HARYANA VIDHAN SABHA DURING ITS TWELFTH SESSION HELD FROM 7TH SEPTEMBER, 2018 TO 11TH SEPTEMBER, 2018.

Dated	Programme
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1.	2.
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7th September, 2018
(2.00 P.M. to 2.44 P.M.)

Obituary References.
(For details see under the heading 'References').

10th September, 2018
(2.00 P.M. to 6.31 P.M.)

1. Obituary References.
(For details see under the heading 'References').
2. Presentation and adoption of
The First Report of the Business Advisory Committee.
- 3.(i) **Presentation of Fifth Preliminary Report of the Committee of Privileges regarding privilege issue and extension of time for presentation of the final Report.**

**THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES:**

to present the fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pocket of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(ii) Presentation of fourth Preliminary Report of the Committee of Privileges regarding Privilege issue and extension of time for presentation of the final report.

**THE CHAIRPERSON
COMMITTEE OF PRIVILEGES:**

to present the fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveling allegations against the such persons who are doing illegal mining under patronage of State Government. They are government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iii) **Presentation of Second Preliminary Report of the Committee of Privileges regarding Privilege issue and extension of time for presentation of the final report.**

**THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES:**

to present the second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Sh. Shyam Singh Rana, MLA against Sh. Kehar Singh, MLA for misleading the House on 25th October, 2017 by leveling allegations against Sh. Gian Chand Gupta, MLA during the discussion in his speech in the session that he is collecting Rs. 300/- from each "Rehriwalas" in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

4. Presentation of the Supplementary Estimates for the year 2018-2019 (First Instalment).
5. Presentation of the Report of the Committee on Estimates on the Supplementary Estimates for the year 2018-2019 (First Instalment).
6. Discussion and Voting on Demands for Supplementary Estimates for the year 2018- 2019 (First Instalment).
7. **LEGISLATIVE BUSINESS:-**
Bills introduced/considered and passed-
 - (i) YMCA University of Science and Technology Faridabad (Amendment) Bill, 2018.
 - (ii) The Haryana Vishwakarma Skill University (Amendment) Bill, 2018.
 - (iii) The Haryana Pond and Waste Water Management Authority Bill, 2018.(Introduced)

11th September, 2018
(First Sitting)
(10.00 A.M. to 01.46 P.M.)

DEFERMENT OF THE BUSINESS

The Speaker with the sense of the House, deferred the remaining business in the list of the business fixed for first sitting of 11th September, 2018 and announced that it will be taken up in the second sitting of 11th September, 2018.

11th September, 2018
(Second Sitting)
(3.00 P.M to 09.45P.M.)

1. Motion Under Rule 15 regarding exemption of the day's proceeding from the provisions of the Rule "Sitting of the Assembly", indefinitely.

- (Carried)
2. Motion Under Rule 16 regarding adjournment of the Assembly Sine-die.
(Carried)
3. **LEGISLATIVE BUSINESS:-**
Bills introduced/considered and passed-
- (i) The Haryana Pond and Waste Water Management Authority Bill, 2018.(Resumed and Passed)
 - (ii) The Punjab Land Improvement Schemes (Haryana Amendment) Bill, 2018.
 - (iii) The Factories (Haryana Amendment) Bill, 2018.
 - (iv) The Haryana Panchayati Raj (Amendment) Bill, 2018.
 - (v) The Haryana State Commission for Scheduled Castes Bill, 2018.
 - (vi) The Indian Stamp (Haryana Amendment) Bill, 2018.
 - (vii) The Haryana Goods and Services Tax (Amendment) Bill, 2018.
 - (viii) The Haryana Appropriation (No.3) Bill, 2018.
 - (ix) The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2018.
 - (x) The Haryana Dholidar, Butimar, Bhonedar and Muqararidar (Vesting of Proprietary Rights) Amendment Bill, 2018.
 - (xi) The Haryana Municipal Corporation (Second Amendment) Bill, 2018.
 - (xii) The Haryana Municipal Citizens' Participation (Amendment) Bill, 2018.
 - (xiii) The Haryana Prohibition of Change of Public Utilities Bill, 2018.
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PANEL OF CHAIRPERSON

On the 25th August, 2018 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for September Session, 2018 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Gian Chand Gupta, M.L.A.
 2. Smt. Santosh Chauhan Sarwan, M.L.A.
 3. Shri Anand Singh Dangi, M.L.A.
 4. Shri Zakir Hussain, M.L.A.
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COMMITTEES

(i) BUSINESS ADVISORY COMMITTEE

[Nominated on the 25th October, 2016 allowed to continue on 25th August, 2018 under Rule 33 (1) and (3)]

- | | |
|--|------------------------|
| 1. Shri Kanwar Pal, Hon'ble Speaker | Ex-officio Chairperson |
| 2. Shri Manohar Lal, Hon'ble Chief Minister | Member |
| 3. Shri Ram Bilas Sharma, Parliamentary Affairs Minister | Member |
| 4. Capt. Abhimanyu, Finance Minister | Member |
| 5. Shri Abhay Singh Chautala, Leader of Opposition | Member |
| 6. Smt. Kiran Choudhry, M.L.A. | Member |

Special Invitee

Smt. Santosh Yadav, Hon'ble Deputy Speaker

(ii) PUBLIC ACCOUNTS COMMITTEE

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 06th March, 2018 to nominate the members of the Committee on Public Accounts for the year 2018-2019 has nominated the following Chairperson/Members on 24th April, 2018 to serve on the Committee on Public Accounts for the year 2018-2019:-

1. Shri Gian Chand Gupta, M.L.A.	Chairperson
2. Shri Parminder Singh Dhull, M.L.A	Member
3. Shri Jai Tirath, M.L.A	Member
4. Prof. Dinesh Kaushik. M.L.A.	Member
5. Shri Bakhshish Singh Virk, M.L.A	Member
6. Shri Harvinder Kalyan, M.L.A	Member
7. Dr. Pawan Saini, M.L.A	Member
8. Shri. Randhir Singh Kapriwas, M.L.A	Member
9. Shri Nagender Bhadana, M.L.A	Member

(iii) COMMITTEE ON ESTIMATES(Nominated on 24th April, 2018)

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 24th April, 2018 to serve on the Committee on Estimates for the year 2018-2019 under Rule 252 (12) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Smt. Prem Lata, MLA	Chairperson
2.	Shri Udai Bhan, MLA	Member
3.	Shri Bhagwan Dass Kabir Panthi, MLA	Member
4.	Smt. Latika Sharma, MLA	Member
5.	Shri Naresh Kaushik, MLA	Member
6.	Shri Randhir Singh Kapriwas, MLA	Member
7.	Shri Om Prakash Yadav, MLA	Member
8.	Smt. Naina Singh Chautala, MLA	Member
9.	Shri Lalit Nagar, MLA	Member

(iv) RULES COMMITTEE**(Nominated on the 28th April, 2015)**

- | | | |
|----|-----------------------------------|---------------------------|
| 1. | Shri Kanwar Pal, Hon'ble Speaker | Ex-Officio
Chairperson |
| 2. | Shri Bhupinder Singh Hooda, MLA | Member |
| 3. | Shri Randeep Singh Surjewala, MLA | Member |
| 4. | Shri Abhay Singh Chautala, MLA | Member |
| 5. | Shri Parminder Singh Dhull, MLA | Member |
| 6. | Dr. Abhe Singh Yadav, MLA | Member |
| 7. | Shri Ghan Shyam Dass, MLA | Member |
| 8. | Shri Gian Chand Gupta, MLA | Member |
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(v) COMMITTEE ON PUBLIC UNDERTAKINGS

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following members to serve on the Committee on Public Undertakings for the year 2018-2019 under Rule 235 of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his order dated 24.04.2018.

1. Shri Mool Chand Sharma, M.L.A.	Chairperson
2. Dr. Raghuvir Singh Kadian, M.L.A.	Member
3. Shri Abhay Singh Chautala, M.L.A.	Member
4. Shri Bikram Singh Yadav, MLA	Member
5. Dr. Kamal Gupta, MLA	Member
6. Smt. Seema Trikha, MLA	Member
7. *Shri Ram Chand Kamboj, MLA	Member
8. Shri Rajdeep Singh Phogat, MLA	Member
9. Shri Tek Chand Sharma, MLA	Member
10. **Shri Bishamber Singh Balmiki, MLA	Member

*Shri Ram Chand Kamboj, MLA has resigned from the Membership of the Committee on Public Undertakings on 22.05.2018 resignation accepted by the Hon'ble Speaker on 22.05.2018.

**Shri Bishamber Singh Balmiki, MLA has appointed as Member of the Committee on Public Undertaking w.e.f. 04.06.2018 for the remaining period of the year 2018-19.

(VI) COMMITTEE ON GOVERNMENT ASSURANCES

Nominated by the Hon'ble Speaker on 24th April, 2018 under Rule 244 (1) for the year 2018-2019.

1. Shri Jaswinder Singh Sandhu, M.L.A.	Chairperson
2. Smt. Geeta Bhukkal, M.L.A.	Member
3. Shri Ranbir Gangwa, M.L.A.	Member
4. Smt. Shakuntla Khatak, M.L.A.	Member
5. Shri Sukhvinder, M.L.A.	Member
6. Shri Tejpal Singh Tanwar, M.L.A.	Member
7. Shri Makhan Lal Singla, M.L.A.	Member
8. Shri Ved Narang, M.L.A.	Member
9. Shri Anoop Dhanak, M.L.A.	Member
* 10 Shri Parminder Singh Dhull M.L.A.	Special Invitee
* 11 Shri Balwan Singh Daulatpuria, M.L.A.	Special Invitee
* 12 Shri Ram Chand Kamboj, M.L.A.	Special Invitee

* Shri Parminder Singh Dhull, MLA, Shri Balwan Singh Daulatpuria and Shri Ram Chand Kamboj, MLA were nominated by the Hon'ble Speaker as Special Invitee to serve the Committee on Government Assurances w.e.f. 8th May, 2018 for the remaining period of the year 2018-2019.

(VII) COMMITTEE ON SUBORDINATE LEGISLATION

[The Committee was constituted w.e.f. 24th April, 2018 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-SLC-1/2018-19/27, dated 25th April, 2018]

1. Smt. Santosh Chauhan Sarwan, M.L.A.	Chairperson
2. Shri Anand Singh Dangi, M.L.A.	Member
3. Smt. Rohita Rewri, M.L.A.	Member
4. Shri Naseem Ahmed, M.L.A.	Member
5. Shri Jaiveer Singh, M.L.A.	Member
6. Shri Subhash Sudha, M.L.A.	Member
7. Shri Kehar Singh, M.L.A.	Member
8. Advocate General, Haryana.	Member

***SPECIAL INVITEES**

- (i) Dr. Raghuvir Singh Kadian, M.L.A.
- (ii) Shri Sukhvinder, M.L.A.
- (iii) Smt. Bimla Chaudhary, M.L.A.

* Dr. Raghuvir Singh Kadian, M.L.A., Shri Sukhvinder, M.L.A and Smt. Bimla Chaudhary, M.L.A. are nominated as Special Invitee of the Committee on dated 8th May, 2018, vide Notification No. HVS-SLC-1/2018-19/39, dated 9th May, 2018.

(VIII) HOUSE COMMITTEE

(Nominated on 24th April, 2018 for the year 2018-2019 under Rule 265)

- | | |
|---------------------------------------|------------------------|
| 1. Smt. Santosh Yadav, Deputy Speaker | Ex-Officio Chairperson |
| 2. Shri Naseem Ahmed, MLA | Member |
| 3. Smt. Bimla Chaudhary, MLA | Member |
| 4. Shri Shyam Singh Rana, MLA | Member |
| 5. Shri Ravinder Kumar, MLA | Member |
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**(IX) COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,
SCHEDULED TRIBES AND BACKWARD CLASSES**

(Nominated on 25th April, 2018 under Rule 266)

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 6th March, 2018 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2018-2019, has nominated the following Chairperson and Members on 6th March, 2018 to serve on the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2018-2019.

- | | |
|---|-------------|
| 1. Shri Balwant Singh, M.L.A. | Chairperson |
| 2. Smt. Kiran Choudhry, M.L.A. | Member |
| 3. Shri Pirthi Singh, M.L.A. | Member |
| 4. Smt. Bimla Chaudhary, M.L.A. | Member |
| 5. Shri Kulwant Ram Bazigar, M.L.A. | Member |
| 6. Shri Bishamber Singh Balmiki, M.L.A. | Member |
| 7. Shri Rajdeep Singh Phogat, M.L.A. | Member |
| 8. Shri Balkaur Singh Kalanwali, M.L.A. | Member |
| 9. Shri Rahish Khan, M.L.A. | Member |
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(X) COMMITTEE OF PRIVILEGES**NOMINATED WITH EFFECT FROM 30TH AUGUST, 2016 UNDER RULE 286(1).**

1. Shri Ghanshyam Dass, M.L.A	Chairperson
2. Shri Sri Krishan Hooda, M.L.A	Member
3. Shri Prithi Singh, M.L.A	Member
4. Prof. Dinesh Kaushik, M.L.A	Member
5. Shri Jaiveer Singh, M.L.A	Member
6. Shri Umesh Aggarwal, M.L.A	Member
7. Sh. Mool Chand Sharma, M.L.A	Member
8. Dr. Pawan Saini, M.L.A	Member
9. Prof. Ravinder Baliala, M.L.A	Member
10. Sh. Tek Chand Sharma, M.L.A	Member

(REPORT PRESENTED/LAID)

Sr. No.	By whom Presented	Date on which Presented/laid	Report
1.	Sh. Ghanshyam Dass, Chairperson of the Committee of Privileges	07.10.2018.	Fifth, Fourth and Second Preliminary Report Chairperson of Committee of Privileges.
(1)			Fifth Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notices of by Sh. Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.
(2)			Fourth Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notice of by Sh. Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.
(3)			Second Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notice of by Sh. Shyam Singh Rana, MLA against Shri Kehar Singh, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(XI) COMMITTEE OF PETITIONS

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Committee on Petitions for the year 2018-19 under Rule 268 of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 24th April, 2018.

1.	Shri Ghanshyam Dass, MLA	Chairperson
2.	Shri Jai Parkash, MLA	Member
3.	Smt. Geeta Bhukkal, MLA	Member
4.	Shri Zakir Hussian, MLA	Member
5.	Smt. Shakuntla Khatak, MLA	Member
6.	Shri Anoop Dhanak, MLA	Member
7.	Shri Ranbir Gangwa, MLA	Member
*8.	Shri Sri Krishan, MLA	Special Invitee
**9.	Shri Jagbir Singh Malik, MLA	Special Invitee
***10.	Shri Ved Narang, MLA	Special Invitee

* Vide Notification No. HVS/Petiton/1/2018-19/42, dated 5th June, 2018. The Hon'ble Speaker has been pleased to nominate Shri Sri Krishan, MLA to serve the Committee on Petitions as a Special Invitee for the remaining period of the year 2018-19.

** Vide Notification No. HVS/Petiton/1/2018-19/42, dated 5th June, 2018. The Hon'ble Speaker has been pleased to nominate Shri Jagbir Singh Malik, MLA to serve the Committee on Petitions as a Special Invitee for the remaining period of the year 2018-19.

*** Vide Notification No. HVS/Petiton/1/2018-19/42, dated 5th June, 2018. The Hon'ble Speaker has been pleased to nominate Shri Ved Narang, MLA to serve the Committee on Petitions as a Special Invitee for the remaining period of the year 2018-19.

**(XII) COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ
INSTITUTIONS**

(Nominated on 25th April, 2018)

The following Chairperson/Members have been nominated by the Hon'ble Speaker w.e.f. 25th April, 2018 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the year 2018-2019 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Aseem Goel, M.L.A.	Chairperson
2.	Shri Sri Krishan, M.L.A.	Member
3.	Shri Jagbir Singh Malik, M.L.A.	Member
4.	Shri Ghanshyam Saraf, M.L.A.	Member
5.	Shri Naresh Kaushik, M.L.A.	Member
6.	Shri Mahipal Dhanda, M.L.A.	Member
7.	Shri Umesh Aggarwal, M.L.A.	Member
8.	Prof. Ravinder Baliala, M.L.A.	Member
9.	Shri Om Parkash Barwa, M.L.A.	Member

Special Invitees

1. Shri Karan Singh Dalal, M.L.A.
 2. Shri Kuldip Sharma, M.L.A.
 3. Shri Shyam Singh Rana, M.L.A.
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**(XIII) Subject Committee on Public Health, Irrigation, Power and
Public Works (B&R)**

(Nominated on 25th April, 2018)

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 25th April, 2018 to serve on the Committee on Public Health, Irrigation, Power and Public Works (B&R) for the year 2018-2019 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1. Shri Subhash Barala, M.L.A.
2. Shri Udai Bhan M.L.A.
3. Shri Zakir Hussain, M.L.A.
4. **Dr. Hari Chand Midha, M.L.A.
5. Shri Kulwant Ram Bazigar, M.L.A.
6. Shri Balwan Singh Daulatpuria, M.L.A.
7. Shri Lalit Nagar, M.L.A.
8. Shri Ravinder Kumar, M.L.A.
9. Shri Shyam Singh Rana, M.L.A.
10. *Shri Anand Singh Dangi, M.L.A.
11. *Shri Tejpal Singh Tanwar, M.L.A.
12. *Shri Rahish Khan, M.L.A.
13. ***Shri Jasbir Deswal, M.L.A.

***Shri Anand Singh Dangi, M.L.A., Shri Tejpal Singh Tanwar, M.L.A. & Shri Rahish Khan, M.L.A. were nominated as Special Invitees to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 08.05.2018 for the remaining period of the year 2018-19.**

****Dr. Hari Chand Midha, M.L.A. a member of the Subject Committee has been expired on 26.08.2018.**

*****Shri Jasbir Deswal, M.L.A. was nominated as a member to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 30.08.2018 for the remaining period of the year 2018-19.**

(XIV) The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services

(Nominated on 25th April, 2018)

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2018-19 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 25th April, 2018.

1. Shri Umesh Aggarwal, MLA	Chairperson
2. Shri Karan Singh Dalal, MLA	Member
3. Shri Kuldip Sharma, MLA	Member
4. Dr. Abhe Singh Yadav, MLA	Member
5. Shri Bhagwan Dass Kabir Panthi, MLA	Member
6. Shri Om Prakash Yadav, MLA	Member
7. Shri Subhash Sudha, MLA	Member
8. Shri Ram Chand Kamboj, MLA	Member
9. Shri Jasbir Deswal, MLA	Member
*10. Shri Balkaur Singh Kalanwali, MLA	Special Invitee
*11. Shri Naseem Ahmed, MLA	Special Invitee
*12. Shri Om Parkash Barwa, MLA	Special Invitee

* Vide Notification No. HVS/E&H/1/2018-2019/37 dated 9th May, 2018 Shri Balkaur Singh Kalanwali, MLA, Shri Naseem Ahmed, MLA and Shri Om Parkash Barwa, MLA nominated as Special Invitee of the Committee for the remaining period of 2018-2019.

REFERENCES

References to the deaths of late :-

1. Bharat Ratna Shri Atal Bihari Vajpayee, former Prime Minister of India.
2. Shri Balramji Dass Tandon, Governor of Chhattisgarh.
3. Shri Somnath Chatterjee, former Speaker of Lok Sabha.
4. Dr. M.Karunanidhi, former Chief Minister of Tamil Nadu.
5. Shri Ramchandra Baina, former Member of Parliament.
6. Shri Kuldip Nayyar, Senior Journalist and Former Member of Rajya Sabha.
7. Shri Shyam Chand, former Minister of Haryana.
8. Shri Jai Singh Rana, former Minister of State, Haryana.
9. Dr. Hari Chand Middha, Member of Haryana Legislative Assembly.
10. Shri Gauri Shanker, former Member of Haryana Legislative Assembly.
11. Jain Muni Shri Tarun Sagar Ji.
12. Shri Nasib Singh Chhoker, Freedom Fighter.
13. Shri Gopaldas Neeraj, a prominent Hindi Poet.
14. Martyrs of Haryana.
15. Natural Calamities.
16. Others.

were made on the 7th September, 2018, by the Chief Minister.

The Chief Minister spoke and also added the name of Shri Narender Kumar, Sub-Inspector of Haryana Police, Karnal, in the above list and the same were agreed to.

Shri Abhay Singh Chautala, Leader of the Opposition, spoke and made a suggestion that the name of Smt. Santosh Narang M/o Shri Ved Narang, Member of Haryana Legislative Assembly may also be added in the above list and the same was agreed to.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, Spoke.

The Parliamentary Affairs Minister also spoke.

References to the deaths of late :-

1. Martyrs of Haryana.
2. Shri Om Parkash Gahlot Brother of Shri Gopi Chand Gahlot, Ex. Deputy Speaker of Haryana Vidhan Sabha.

were made on the 10th September, 2018, by the Chief Minister.

The Chief Minister spoke.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Bharat Ratna Shri Atal Bihari Vajpayee, former Prime Minister of India.	Smt. Namita Bhattacharya D/o Late Bharat Ratna Shri Atal Bihari Vajpayee, former Prime Minister of India, 6-A, Krishna Menon Marg, New Delhi.
2.	Shri Balramji Dass Tandon, Governor of Chhattisgarh.	Sh. Sanjay Tandon S/o Late Shri Balramji Dass Tandon, Governor of Chattisgarh, H.No.1636, Sector-18D, Chandigarh.
3.	Shri Somnath Chatterjee, former Speaker of Lok Sabha.	Sri Malay Kumar De, IAS, Chief Secretary to Government, West Bengal, Kolkata.
4.	Dr. M.Karunanidhi, former Chief Minister of Tamil Nadu.	Dr(Tmt) Girija Vaidyanathan, IAS, Chief Secretary to Government, Tamil Nadu, Chennai.
5.	Shri Ramchandra Baina, former Member of Parliament.	Smt. Indu Devi W/o Late Shri Ramchandra Baina, former Member of Parliament, H.No. 1473, Sector-14, Faridabad.
6.	Shri Kuldip Nayyar, Senior Journalist and Former Member of Rajya Sabha	Shri Vijay Kumar Dev, IAS, Chief Secretary to Government, Delhi, New Delhi.
7.	Shri Shyam Chand, former Minister of Haryana.	Justice Jitendra Chauhan, Punjab & Haryana High Court S/o Late Shri Shyam Chand, former Minister of Haryana, H.No. 55, Sector-5, Chandigarh.
8.	Shri Jai Singh Rana, former Minister of State, Haryana.	Smt. Raj Bala W/o Late Shri Jai Singh Rana, former Minister of State, Haryana, H.No. 966, Sector-9, Karnal.
9.	Dr. Hari Chand Middha, Member of Haryana Legislative Assembly.	Dr. Krishna Middha S/o Late Dr. Hari Chand Middha, Member of Haryana Legislative Assembly, Middha Clinic Purani Sabji Mandi, Jind.

10.	Shri Gauri Shanker, former Member of Haryana Legislative Assembly	Shri Ramesh Singhal S/o Late Shri Gauri Shanker, former Member of Haryana Legislative Assembly, H.No. 755, Sector-21A, Faridabad.
11.	Jain Muni Shri Tarun Sagar Ji.	Ahimsa foundation, 21, Skipper House, 9, Pusa road, New Delhi-110005
12.	Shri Gopaldas Neeraj, a prominent Hindi Poet.	Dr. Anup Chandra Pandey, IAS, Chief Secretary to Government, Uttar Pradesh, Lucknow.
13.	Freedom Fighter of Haryana	
(i)	Shri Nasib Singh Chhokar, Village Bhuna, District Fatehabad	Sh. Jasbir Singh S/o Late Shri Nasib Singh Chhokar, V.P.O. Bhuna, District Fatehabad.
14.	Martyrs of Haryana	
(i)	Assistant Commandant Penny Chaudhary, Karnal.	Sh. Gurmeet Chaudhary F/o Late Assistant Commandant Penny Chaudhary, H.No. 16, Mall Road, Karnal.
(ii)	Assistant Sub Inspector Rohtash, Village Budha Khera, District Jind.	Smt. Sheela Devi W/o Late Assistant Sub Inspector Rohtash, Village Budha Khera, District Jind.
(iii)	Havildar Lila Ram, Village Malra Sarai, District Mahendragarh	Smt. Nirmla Devi W/o Late Havildar Lila Ram, Village Malra Sarai, District Mahendragarh
(iv)	Havildar Rajesh Kumar, Village Madan Heri, District Hisar.	Smt. Mukesh W/o Late Havildar Rajesh Kumar, Village Madan Heri, District Hisar.
(v)	Havildar Surender Singh, Village Kheri Bura, District Charkhi Dadri.	Smt. Babita W/o Late Havildar Surender Singh, Village Kheri Bura, District Charkhi Dadri.
(vi)	Havildar Chandrapal Saini, Julana, District Jind	Smt. Angoori Devi W/o Late Havildar Chandrapal Saini, Ward No. 6, Julana, District Jind
(vii)	Havildar Mahabir Singh, Village Sagwan, District Bhiwani.	Smt. Shashi Bala W/o Late Havildar Mahabir Singh, Village Sagwan, District Bhiwani.
(viii)	Rifleman Sachin Kumar, Village Kosli, District Rewari.	Smt. Sunita Devi W/o Late Rifleman Sachin Kumar, Village Kosli, District Rewari.
(ix)	Naik Rajnish, Village Sehlang, District Mahendragarh.	Smt. Anju Devi W/o Late Naik Rajnish, Village Sehlang, District Mahendragarh.

(x)	Lance Naik Vikaramjeet Singh, Village Tepla, District Ambala.	Smt. Harpreet Kaur, W/o Late Lance Naik Vikaramjeet Singh, Village Tepla, District Ambala.
(xi)	Lance Naik Sunil Kumar, Village Gahlab, District Palwal.	Smt. Saroj Bala W/o Late Lance Naik Sunil Kumar, Village Gahlab, District Palwal.
(xii)	Lance Naik Baljeet, Village Ribar, District Palwal.	Sh. Yuvraj S/o Late Lance Naik Baljeet, Village Ribar, District Palwal.
(xiii)	Sepoy Kuldeep, Village Birdhana, District Jhajjar.	Sh. Om Parkash F/o Late Sepoy Kuldeep, Village Birdhana, District Jhajjar.
(xiv)	Sepoy Kamal Deshwal, Village Jasaurkheri, District Jhajjar.	Smt. Anita Devi M/o Late Sepoy Kamal Deshwal, Village Jasaurkheri, District Jhajjar.
(xv)	Sepoy Rohtash Singh, Village Chhithroli, District Mahendragarh.	Smt. Prem Lata Devi W/o Late Sepoy Rohtash Singh, Village Chhithroli, District Mahendragarh.
(xvi)	Sepoy Vikas Yadav, Village Koreawas, District Mahendragarh	Smt. Sarita Yadav W/o Late Sepoy Vikas Yadav, Village Koreawas, District Mahendragarh
(xvii)	Sepoy Bijender Singh, Village Kanwari, District Hisar.	Smt. Sarla Devi W/o Late Sepoy Bijender Singh, Village Kanwari, District Hisar.
(xviii)	Sepoy Sachin, Village Silana, District Jhajjar.	Smt. Mamta Devi W/o Late Sepoy Sachin, Village Silana, District Jhajjar.
(xix)	Sepoy Dharambir Singh, Village Mehrada, District Jind.	Sh. Jai Bhagwan F/o Late Sepoy Dharambir Singh, Village Mehrada, District Jind.
(xx)	Sepoy Deepak Saurot, Village Andhua Patti, District Palwal	Smt. Richa W/o Late Sepoy Deepak Saurot, Village Andhua Patti, District Palwal
(xxi)	Sepoy Rajesh Kumar, Village Bhagal, District Kaithal.	Sh. Bhag Singh Punia F/o Late Sepoy Rajesh Kumar, Village Bhagal, District Kaithal.
(xxii)	Sepoy Nitesh Kumar, Village Pathera, District Mahendragarh.	Smt. Sarita Devi W/o Late Sepoy Nitesh Kumar, Village Pathera, District Mahendragarh.
(xxiii)	Sepoy Lokesh Yadav, Village Nangal Harnath, District Mahendragarh.	Smt. Neetu Yadav W/o Late Sepoy Lokesh Yadav, Village Nangal Harnath, District Mahendragarh.
(xxiv)	Sepoy Devender Singh, Village Khor, District Mahendragarh.	Sh. Fateh Singh F/o Late Sepoy Devender Singh, Village Khor, District Mahendragarh.

(xxv)	Naik Pawan Kumar, Village Chhithroli, District Mahendragarh.	Smt. Manju Devi W/o Late Naik Pawan Kumar, Village Chhithroli, District Mahendragarh.
(xxvi)	Sepoy Atul Kumar, Village Bhindawas, District Jhajjar.	Sh. Gajraj Singh F/o Late Sepoy Atul Kumar, Village Bhindawas, District Jhajjar.
(xxvii)	Sepoy Dharmender Singh, Village Dalenwas, District Mahendragarh.	Smt. Monika Devi W/o Late Sepoy Dharmender Singh, Village Dalenwas, District Mahendragarh.
(xxviii)	Sh. Narender Kumar, Sub- Inspector, Karnal, Haryana.	Smt. Veena W/o Late Sh. Narender Kumar, Sub- Inspector, Gali No. 11, Hansi Road, Karnal.
15.	Natural Calamities	Shri Tom Jose, IAS, Chief Secretary to Government, Kerala, Thiruvananthapuram.
16.	Common	
(i)	Smt. Mahadevi	Smt. Santosh Yadav, Deputy Speaker, Haryana Vidhan Sabha, Kothi No. 280, Sector-16, Chandigarh.
(ii)	Sh. Dushyant Yadav	Sh. Randhir Singh Kapriwas, MLA H.No. 95A, Village Kapriwas, District Rewari.
(iii)	Dr. Harpal Kaur	Dr. Pawan Saini, MLA Village Bahadurpura, District Kurukshetra.
(iv)	Sh. Ram Kumar	Sh. Anoop Dhanak, MLA H.No. 530, Amardeep Colony, Kaimri Road, Hisar.
(v)	Smt. Shanti Devi	Sh. Om Prakash Yadav, MLA, Mohalla Kharkhari, Krishna Tower, Near Shiv Ice Factory, Narnaul, District Mahendragarh.
(vi)	Smt. Kailash Devi	Sh. Ashok Arora, Ex-Minister, Salarpur Road, opposite Aggarwal Nursing Home, Kurukshetra.
(vii)	Kumari Shanti Devi	Sh. Ashok Arora, Ex-Minister, Salarpur Road, opposite Aggarwal Nursing Home, Kurukshetra.
(viii)	Sh. Jitender Singh Kadiyan	Smt. Krishna Gehlawat, Ex-Minister, 143 Sidharth Enclave, Bahalgarh Road, Sonipat 131001.

(ix)	Sh. Mahesh Chander Bhayana	Sh. Vinod Bhayana, Ex-CPS Bank Colony, Shanti Nagar, Hansi, District Hisar.
(x)	Sh. Akshat Kamboj	Sh. Rakesh Kamboj, Ex-MLA, H.No. 82R, Model Town, Karnal.
(xi)	Sh. Umrao Singh Rathi	Sh. Nafe Singh Rathi, Ex-MLA, 8-Biswa, Jatwara Mohalla, Bahadurgarh, District Jhajjar.
(xii)	Smt. Kaushalya Devi	Sh. Yogesh Sharma, Ex-MLA, H.No. 1182, Sector-7D, Faridabad.
(xiii)	Smt. Surjeet Kaur	Sh. Jasbir Malor, Ex-MLA , H.No.623, Sector-9, Ambala City, Ambala
(xiv)	Sh. Sumer Singh	Thakur Bahadur Singh, Ex-MLA, Bharat Nagar, Kanganpur Road, Lane No. 5, near K.V.-2, Sirsa.
(xv)	Smt. Santosh Narang	Sh. Ved Narang, MLA Kothi No. 59, Ward No. 9, Barwala, District Hisar
(xvi)	Sh. Om Parkash Gahlot	Sh. Gopi Chand Gahlot, Ex-Deputy Speaker, Haryana Vidhan Sabha, Flat No. 710, Janpartinidi Apartment, Sector-28, Gurugram (Haryana).

FINANCIAL BUSINESS

I. THE SUPPLEMENTARY ESTIMATES –2018-2019 (FIRST INSTALMENT)

The Supplementary Estimates-2018-2019 (First Instalment) were presented by the Finance Minister to the Sabha on the 10th September, 2018 and voted on the same day i.e. 10th September, 2018

There were 43 Demands in all totaling 13661,86,13,000/-.

According to previous practice and in order to save the time of the House, the demands on the order paper (No. 1 to 10, 12 to 17 & 19 to 45) were deemed to have been read and moved together and a general discussion on the Supplementary Demands was permitted. The Members were requested to indicate the demand No. on which they wished to raise discussion.

S/Shri Karan Singh Dalal, Udai Bhan and Lalit Nagar, Members from the Indian National Congress Party, spoke for 14, 5, and 2 minutes respectively.

S/Shri Parminder Singh Dhull, Ranbir Gangwa, Kehar Singh, Ravinder Baliara, Zakir Hussain and Ram Chand Kamboj, Members from the Indian National Lok Dal, spoke for 1, 2, 1. 4. 3 and 7 minutes respectively..

Shri Bakhshish Singh Virk, a Member of the Treasury Benches, spoke for a while.

The Finance Minister, by way of reply and spoke for 1 minute.

The Chief Minister also spoke for 1 minute.

Demand Nos. 1 to 10 were put together and carried.

Demand Nos. 12 to 17 were put together and carried.

Demand Nos. 19 to 45 were put together and carried.

II. THE HARYANA APPROPRIATION (NO.3) BILL, 2018.

The Haryana Appropriation (No.3) Bill, 2018 (Bill No. 30-HLA of 2018) in respect of Supplementary Estimates for the year 2018-2019 (First Instalment) voted by the House on the 11th September, 2018 was introduced and considered on the same day i.e. 11th September, 2018. There were 43 Demands in all totaling a sum of 13661,86,13,000/-.

The Bill was passed.

LEGISLATION

The Sabha considered the Legislative Business on the 10.09.2018 and Second Sitting 11.09.2018. The Sabha passed Fifteen Bills including one Appropriation Bill in respect of the Supplementary Estimates for the year 2018-2019 (First Installment) (See Table).

TABLE

Sr. No.	Title of the Bill	Minister Introducing	Date of Introducing	Date of Consideration	Number of Speeches	Time taken in minutes	Amendment Proposed T- O- I	Amendment Carried	Amendment Lost	Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
					T- O- I	T- O- I	T- O- I	T- O- I			
1.	2	3	4	5	6	7	8	9	10	11	12
1.	YMCA University of Science and Technology Faridabad (Amendment) Bill, 2018.	Technical Education Minister	10.09.2018	10.09.2018	- 1 -	- 1 -	- - -	- - -	- - -	3	10.09.2018
2.	The Haryana Vishwakarma Skill University (Amendment) Bill, 2018.	Skill Development & Industrial Training Minister	10.09.2018	10.09.2018	- - -	- - -	- - -	- - -	- - -	2	10.09.2018
3.	The Haryana Pond and Waste Water Management Authority Bill, 2018.	Irrigation & Water Resources Management Minister	10.09.2018	11.09.2018	3 2 -	5 9 -	- - -	- - -	- - -	16	11.09.2018
4.	The Punjab Land Improvement Schemes (Haryana Amendment)	Agriculture & Farmer Welfare	11.09.2018	11.09.2018	- 2 -	- - -	- - -	- - -	- - -	4	11.09.2018

	Bill, 2018.	Minister	(Second Sitting)								
5.	The Factories (Haryana Amendment) Bill, 2018.	Minister of Labour & Employment	11.09.2018 (Second Sitting)	11.09.2018	- - -	- - -	- - -	- - -	- - -	3	11.09.2018
6.	The Haryana Panchayati Raj (Amendment) Bill, 2018.	Development & Panchayats Minister	11.09.2018 (Second Sitting)	11.09.2018	- 1 -	- - -	- - -	- - -	- - -	3	11.09.2018
7.	The Haryana State Commission for Scheduled Castes Bill, 2018.	Minister of Welfare of SC and BC	11.09.2018 (Second Sitting)	11.09.2018	- - -	- - -	- - -	- - -	- - -	3	11.09.2018
8.	The Indian Stamp (Haryana Amendment) Bill, 2018.	Revenue & Disaster Management Minister	11.09.2018 (Second Sitting)	11.09.2018	- - -	- - -	- - -	- - -	- - -	3	11.09.2018
9.	The Haryana Goods and Services Tax (Amendment) Bill, 2018.	Excise & Taxation Minister	11.09.2018 (Second Sitting)	11.09.2018	- - -	- - -	- - -	- - -	- - -	3	11.09.2018
10.	The Haryana Appropriation (No. 3) Bill, 2018.	Finance Minister	11.09.2018 (Second Sitting)	11.09.2018	- - -	- - -	- - -	- - -	- - -	3	11.09.2018
11.	The Haryana Group D Employees (Recruitment and Conditions of Service)	Chief Minister	11.09.2018	11.09.2018	- 1 -	- 1 -	- - -	- - -	- - -	4	11.09.2018

	Amendment Bill, 2018.		(Second Sitting)								
12.	The Haryana Dholidar, Butimar, Bhonedar and Muqararidar (Vesting of Proprietary Rights) Amendment Bill, 2018.	Revenue & Disaster Management Minister	11.09.2018 (Second Sitting)	11.09.2018	- - -	- - -	- - -	- - -	- - -	3	11.09.2018
13.	The Haryana Municipal Corporation (Second Amendment) Bill, 2018.	Urban Local Bodies Minister	11.09.2018 (Second Sitting)	11.09.2018	1 1 -	1 3 -	- - -	- - -	- - -	5	11.09.2018
14.	The Haryana Municipal Citizens' Participation (Amendment) Bill, 2018.	Urban Local Bodies Minister	11.09.2018 (Second Sitting)	11.09.2018	- - -	- - -	- - -	- - -	- - -	3	11.09.2018
15.	The Haryana Prohibition of Change of Public Utilities Bill, 2018.	Revenue & Disaster Management Minister	11.09.2018 (Second Sitting)	11.09.2018	- - -	- - -	- - -	- - -	- - -	2	11.09.2018

T – Treasury
O- Opposition
I- Independent

**SYNOPSIS OF BILLS PASSED BY THE HARYANA VIDHAN SABHA
DURING SEPTEMBER SESSION, 2018.**

- 1. YMCA University of Science and Technology Faridabad (Amendment) Bill, 2018. (Bill No. 23-HLA of 2018) (Introduced and passed on 10th September, 2018).**

This Bill seeks to amend the principal Act with a view to executive council of the University considered that the name of this University should be suitably replaced in a manner to be identifiable as a Govt. University and hence resolved to recommend the name as “J.C. Bose University of Science & Technology, YMCA, Faridabad.”

It has been decided that the name of the University be amended from YMCA University of Science & Technology Faridabad to J.C. Bose University of Science & Technology, YMCA, Faridabad and to amend the act accordingly.

- 2. The Haryana Vishwakarma Skill University (Amendment) Bill, 2018. (Bill No. 24-HLA of 2018) (Introduced and passed on 10th September, 2018).**

This Bill seeks to amend the principal Act with a view to Lord Vishwakarma is worshiped by our society, so, it is proposed that the name of the University be changed from “Haryana Vishwakarma Skill University” to “Shri Vishwakarma Skill University, Haryana”. For this, the existing Act of the University needs to be amended.

- 3. The Haryana Pond and Waste Water Management Authority Bill, 2018. (Bill No. 25-HLA of 2018) (Introduced on 10th September, 2018 and passed on 11th September, 2018).**

This Bill seeks to repeal the Haryana Pond and Waste Water Management Authority Ordinance, 2018 (Haryana Ordinance No. 4 of 2018) with a view for protection, conservation, development, redevelopment and rejuvenation of Ponds by a Single Authority.

It is expedient to provide for establishment of “The Haryana Pond and Waste Water Management Authority” having necessary powers and functions to achieve the object of development, protection, rejuvenation, conservation, construction & management; utilization of pond water for irrigation wherever required and utilization of treated effluent of sewage treatment plants/ effluent treatment plants for the purpose of irrigation and other uses.

- 4. The Punjab Land Improvement Schemes (Haryana Amendment) Bill, 2018. (Bill No. 26-HLA of 2018) (Introduced and passed on 11th September, 2018).**

This Bill seeks to amend the principal Act with a view that there is a huge demand for laying of underground pipeline which usually passes through the agriculture field of numbers of farmers. Around 15,000 farmers submit application to the Department of Agriculture and Farmers Welfare for availing subsidy on Underground Pipeline System. There is difficulty in actual laying of Underground Pipeline due to opposition from certain farmers. The

amendment/incorporation in the aforesaid Act would facilitate the farmers for laying out underground pipeline passing through the fields of other farmers. Therefore, the necessary amendment within “Punjab Land Improvement Schemes Act, 1963 amended by Haryana Adaptation of Laws (State and Concurrent Subjects) Order, 1968” will be required.

5. The Factories (Haryana Amendment) Bill, 2018. (Bill No. 27-HLA of 2018) (Introduced and passed on 11th September, 2018).

This Bill seeks to amend the principal Act with a view the discriminatory to women on sole ground of sex and interfered with the fundamental rights of the women to carry out their fundamental right to practice any profession or to carry on any occupation, trade or business. Therefore, In the light of “Right of Equality” provided by the Constitution of India, it is proposed to amend the clause (b) of sub-section 1 of section 66 of the Factories Act, 1948 to allow employ women workers in the factories during night shift i.e 7.00 P.M. to 6.00 A.M.

In order to reduce the litigations and to provide the relief to the factories who have committed the offence for the first time in certain provisions may be given opportunity for compounding their offences at Department level instead of going to Court. For these purposes, it is proposed to compound in respect of offences specified in the Fourth Schedule to the bill which relates to Compounding of certain offences, amendments / insertion under section 105& 106B of the Factories Act, 1948 are required.

Thus in the view of above and to achieve the object of ease of doing business it has become essential to carry out the above necessary amendments.

6. The Haryana Panchayati Raj (Amendment) Bill, 2018. (Bill No. 28-HLA of 2018) (Introduced and passed on 11th September, 2018).

This Bill seeks to amend the principal Act with a view to avoid inconsistency between the number of voters in the Assembly electoral rolls and the Panchayati Raj Institutions electoral rolls, it is necessary to adopt the Assembly electoral rolls for the purpose of elections of Panchayati Raj Institutions.

7. The Haryana State Commission for Scheduled Castes Bill, 2018. (Bill No. 29-HLA of 2018) (Introduced and passed on 11th September, 2018).

This Bill seeks to safeguard the interest of Scheduled Castes and also to check and curb the atrocity being committed on Scheduled Castes. The Commission also stressed that merely the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 is not enough. There is a strong need to monitor the various provisions of the Act, and also to investigate, examine and working of the safeguards provided in the Constitution of India and to inquire into special complaints with respect to the deprivation of right and also advice on planning process of socio-economic development of Scheduled Castes and to evaluate the achievements, the State Government is of the opinion that a Commission namely, Haryana State Commission for Scheduled Castes Act, be enacted without delay.

By enacting an Act, “Haryana State Commission for Scheduled Castes” Act, large percentage of population of Haryana suffering for social, educational and economic backwardness shall enjoy the benefit of facilities provided to other sections of the society and shall improve their lot and attain better living

condition who have not been represented or have been under the representation in the State even in the field of Govt. jobs.

It is endeavour of the State Govt. to give statutory status to the Haryana State Scheduled Castes Commission for the reason mentioned above and a request be made to the State Assembly to enact the “Haryana State Commission for Scheduled Castes” Act, at the tune of Article 338 of the Constitution of India.

8. The Haryana Appropriation (No. 3) Bill, 2018. (Bill No. 30-HLA of 2018) (Introduced and passed on 11th September, 2018).

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2019.

9. The Indian Stamp (Haryana Amendment) Bill, 2018. (Bill No. 31-HLA of 2018) (Introduced and passed on 11th September, 2018).

This Bill seeks to amend the principal Act with a view to the rates of stamp duty have been revised in the neighboring States. Therefore, it becomes necessary for the Haryana State to revise the rate of stamp duty in various Articles/documents. Accordingly, the State Government of Haryana intends to enhance the rate of stamp duty under Article No. 1, 2, 3, 5, 7, 8, 10, 11, 12, 17, 22, 24, 25, 26, 29, 34, 39, 42, 46, 48, 50, 57, 60, 61, 64 and 65 of Schedule 1-A of the Indian Stamp Act, 1899.

10. The Haryana Goods and Services Tax (Amendment) Bill, 2018. (Bill No. 32-HLA of 2018) (Introduced and passed on 11th September, 2018).

This Bill seeks to amend the principal Act with a view to clarify the scope of supply; empowering the Haryana Government to notify classes of registered persons to pay the tax on reverse charge basis in respect of receipt of supplies of certain specified goods from unregistered suppliers; enhance the limit of composition levy from one crore rupees to one crore and fifty lakh rupees; specify the scope of input tax credit; enhance the exemption limit for registration in the special category States from ten lakh rupees to twenty lakh rupees; facilitate tax payer to have the option to obtain multiple registrations for multiple places of business located within the State and to provide for separate registration for Special Economic Zone unit or developer; insert a provision for temporary suspension of registration while cancellation of registration is under process; provide for the new system of filing return and availing input tax credit; Appeals so as to provide that the amount of pre-deposit payable for filing of appeal shall be capped at twenty five crore rupees; and increase the period relating to detention or seizure of goods and conveyance in transit from seven days to fourteen days.

11. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2018. (Bill No. 33-HLA of 2018) (Introduced and passed on 11th September, 2018).

This Bill seeks to amend the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Ordinance, 2018 (Haryana Ordinance No. 5 of 2018) with a view to provision of power to remove difficulties within a

maximum period of three years of the commencement of the Act and placing the same before the State legislature as soon as possible. The State of Haryana has faced some difficulties, while interpreting and implementing the provisions of the said Act No. 5 of 2018. In order to mitigate the difficulties it is necessary to make certain amendments in Act No. 5 of 2018. Accordingly, to achieve the said purpose, the need to amend Haryana Act No. 5 of 2018 has become necessary.

12. The Haryana Dholidar, Butimar, Bhoneddar and Muqararidar (Vesting of Proprietary Rights) Amendment Bill, 2018. (Bill No. 34-HLA of 2018) (Introduced and passed on 11th September, 2018).

This Bill seeks to amend the principal Act with a view to safeguard the interest of Gram Panchayats and Local Bodies, amendment in sub-section (4) of Section 1 of Haryana Dholidar, Butimar, Bhoneddar and Muqararidar (Vesting of Proprietary Rights) Act, 2010 is required to the effect that the provisions of Haryana Dholidar, Butimar, Bhoneddar and Muqararidar (Vesting of Proprietary Rights) Act, 2010 would be applicable to Dholidar, Butimar, Bhoneddar and Muqararidar or any other similar class or category of persons which the State Government may notify in the Official Gazette, of land belonging to private individuals/entities only and will not be applicable to lands owned or deemed to have vested in the Local Bodies i.e Panchayat deh, Municipalities etc. & lands owned by any Government Department, Board or Corporation.

13. The Haryana Municipal Corporation (Second Amendment) Bill, 2018. (Bill No. 35-HLA of 2018) (Introduced and passed on 11th September, 2018).

This Bill seeks to amend the principal Act with a view to the orders passed by the Hon'ble Punjab and Haryana High Court on 23.8.2012 in the Civil Writ Petition No. 17048 of 2007 titled as Rajat Kuchhal Vs. State of Haryana and others, all the powers and functions in respect of the Controlled Areas falling within Municipal Limits are being exercised by the Urban Local Bodies Department. Hence, necessary amendments have been carried out in the Haryana Municipal Corporation Act, 1994 so that the various controlled Areas in the state declared by the Town & Country Planning Department under the provisions of the Punjab Scheduled Roads and Controlled Areas Restrictions of Un-regulated Development Act, 1963 in respect of the area falling within Municipal Corporation Limits are deemed to be the Controlled Areas under the Haryana Municipal Corporation Act, 1994. In view of the above said judgment of the Punjab and Haryana High Court the Town & Country Planning Department is not able to exercise the powers within the Periphery Controlled Area falling within the limits of Municipal Corporation, Panchkula.

14. The Haryana Municipal Citizens' Participation (Amendment) Bill, 2018. (Bill No. 36-HLA of 2018) (Introduced and passed on 11th September, 2018).

This Bill seeks to amend the principal Act with a view to continue the representation of elected members of such local area/gram panchayat, which area has been included/converted into municipality, an amendment may be made by inserting the provision in sub section-2(b) of Section-11 of the Haryana Municipal Citizens' Participation Act, 2008 that "*when any local area/gram panchayat is merged into a municipality, the incumbents of the*

offices of Panches and Sarpanch at the time of merger shall act as the ward committee for the geographical area so merged till such time as the next elections to that municipality are held or till the term of the erstwhile gram panchayat would have lasted, whichever is earlier.”

15. The Haryana Prohibition of Change of Public Utilities Bill, 2018. (Bill No. 37-HLA of 2018) (Introduced and passed on 11th September, 2018).

This Bill seeks to with a view to with the passage of time and enhancement in the value of lands, individuals entities have started either disturbing such public utility by seeking the restoration of the land or by claiming their rights in the land to the exclusion of aforesaid public rights of public utility or the detriment of the public interest. Even some of such public utilities are existing before Reorganization Act and there are practical problems to trace the origin of public utility. The State Government due to all this, is facing enormous difficulties in terms of disruption of road connectivity, water supply and various other administrative problems and such disruptions and disturbance of public utility involve huge financial loss of public money as well as various difficulties to the public in general. Therefore, in public interest, it is necessary to bring law in this regard.

RESOLUTIONS**(i) Non- Official**

1.	Number of notice received	Treasury	Nil
		Opposition-	Nil
2.	Number admitted	Treasury-	Nil
		Opposition-	Nil
3.	Number disallowed	Treasury-	Nil
		Opposition-	Nil
4.	Number lapsed	Treasury-	Nil
		Opposition-	Nil
5.	Referred back	Treasury-	Nil
		Opposition-	Nil
6.	Number renewed		-
7.	Number of Resolution not Dealt with because of the Decision that no more than one Resolution of a Member shall Be admitted for non-official day		-
8.	Total number of Resolutions for ballot	-	
9.	Number of ballot held		-
10.	Date on which ballot held		-
11.	Date on which business other Than Government business was Transacted		-

REPORT PRESENTED/LAID

Sr. No.	By whom presented	Date on which Presented	Subject
1.	Speaker	10.09.2018	First Report of the Business Advisory Committee.

PAPERS PRESENTED/LAID/RELAID

Sr. No.	By Whom presented/laid/relaid	Date on which presented/laid/relaid	Subject
1	2	3	4
1.	Secretary	10 th September, 2018	Statement showing the Bills which were passed by the Haryana Legislative assembly during its sessions held in February-March, 2017 & March, 2018 and have since been assented to by the President/Governor.
2.	THE FINANCE MINISTER	-Ditto-	to lay on the Table the Haryana Pond and Waste Water Management Authority Ordinance, 2018. (Haryana Ordinance No. 4 of 2018).
3.	-Ditto-	-Ditto-	to lay on the Table the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Ordinance, 2018. (Haryana Ordinance No. 5 of 2018).
4.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

12.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	THE FINANCE MINISTER	10 th September, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.32/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.35/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.36/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.37/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.38/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.39/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.40/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

24.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.41/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	THE FINANCE MINISTER	10 th September, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.51/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.52/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

36.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/ST-2, dated the 5 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	THE FINANCE MINISTER	10 th September, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.57/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

48.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.72/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	THE FINANCE MINISTER	10 th September, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.74/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.75/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.76/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.77/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.78/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.80/ST-2, dated the 5 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.81/ST-2, dated the 6 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.82/ST-2, dated the 19 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

60.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.83/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.84/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.85/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.86/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	THE FINANCE MINISTER	10 th September, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.87/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.88/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.89/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.90/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.91/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.92/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

70.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.93/ST-2, dated the 27 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.95/ST-2, dated the 28 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.96/ST-2, dated the 6 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.97/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.98/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	THE FINANCE MINISTER	10 th September, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.99/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.100/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.101/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.102/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.103/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.104/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.105/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

82.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.106/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.107/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.108/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.109/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.110/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	THE FINANCE MINISTER	10 th September, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.111/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.112/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.113/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.114/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.115/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

92.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.116/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.117/ST-2, dated the 24 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.118/ST-2, dated the 27 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.119/ST-2, dated the 31 st October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.120/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	THE FINANCE MINISTER	10 th September, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.121/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.122/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.123/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.124/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.125/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

102.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.126/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.127/ST-2, dated the 17 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.128/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.129/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.130/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	THE FINANCE MINISTER	10 th September, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.131/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.132/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.135/ST-2, dated the 29 th December, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.1/ST-2, dated the 4 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.2/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

112.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.3/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.4/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.5/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.6/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.7/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.8/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.9/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	THE FINANCE MINISTER	10 th September, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.10/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
120.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

122.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/ST-2, dated the 11 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.17/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
129.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.20/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
130.	THE FINANCE MINISTER	10 th September, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
131.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

132.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
135.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
136.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
140.	THE FINANCE MINISTER	10 th September, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 2 nd February, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

142.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
143.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
150.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

153.	THE FINANCE MINISTER	10 th September, 2018	to lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
155.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
156.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
157.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 19 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 29 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 6 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
160.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
161.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
162.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
163.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
164.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

165.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
166.	THE FINANCE MINISTER	10 th September, 2018	to lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
167.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
168.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
169.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
170.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
171.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
172.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
173.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 24 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
174.	-Ditto-	-Ditto-	to lay on the Table the Development & Panchayat Department Notification No. S.O. 34/H.A.30/1970/S.22/2018, dated the 29 th June, 2018, as required under section 22 (3) of the Haryana Cattle Fairs Act, 1970.
175.	-Ditto-	-Ditto-	to lay on the Table the Town & Country Planning Department Notification No. T&CP/GMDA/PF-89-III/2017/19918, dated 12.08.2017, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.

176.	-Ditto-	-Ditto-	to lay on the Table the Town & Country Planning Department Notification No T&CP/GMDA/PF-89-F/2018/3177, dated 23.01.2018 regarding the Gurugram Metropolitan Development Authority Rules, 2018, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
177.	THE FINANCE MINISTER	10 th September, 2018	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulation, 2018 regarding Regulations Coordination and Standing Committees, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
178.	-Ditto-	-Ditto-	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulation, 2018-regarding Regulations Declaration Committees (Appendix-I & II (Form 1 to 5), as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
179.	-Ditto-	-Ditto-	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulation, 2018-regarding Regulations Declaration under section 14 (Appendix- I, II (Form 1 to 5) (Appendix-III & IV- Form 1 to 6), as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
180.	-Ditto-	-Ditto-	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulations, 2018-regarding Regulations for engagement of Experts (Schedule I to III), as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
181.	-Ditto-	-Ditto-	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulations, 2018-regarding Regulations Infrastructure Development proposal, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
182.	-Ditto-	-Ditto-	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulations, 2018-regarding Regulations Investments, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.

183.	-Ditto-	-Ditto-	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulations, 2018-regarding Regulations Temporary Staff (Schedule I), as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
184.	THE FINANCE MINISTER	10 th September, 2018	to lay on the Table the Administrative Reforms Department Notification No. 5/52/2016-1AR, dated the 3 rd July, 2018-regarding the Haryana Right to Information (Amendment) Rules, 2018, as required under section 29 (2) of Right to Information Act, 2005.
185.	-Ditto-	-Ditto-	to lay on the Table the Annual Accounts of Haryana State Legal Services Authority, Panchkula for the year 2014-2015, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
186.	-Ditto-	-Ditto-	to lay on the Table the Annual Accounts of Haryana State Legal Services Authority, Panchkula for the year 2015-2016, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
187.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2014-2015, as required under section 619-A (3) (b) of the Companies Act, 1956.
188.	-Ditto-	-Ditto-	to lay on the Table the 41 st Annual Report of Haryana Land Reclamation and Development Corporation Limited for the year 2014-2015, as required under section 619-A (3) (b) of the Companies Act, 1956.
189.	-Ditto-	-Ditto-	to lay on the Table the 48 th Annual Report & Accounts of Haryana Agro Industries Corporation Limited for the year 2014-2015, as required under section 619-A (3) (b) of the Companies Act, 1956.
190.	-Ditto-	-Ditto-	to lay on the Table the Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the year 2015-2016, as required under section 619-A (3) (b) of the Companies Act, 1956.
191.	-Ditto-	-Ditto-	to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2013-2014, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
192.	-Ditto-	-Ditto-	to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2014-2015, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
193.	-Ditto-	-Ditto-	to lay on the Table the Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2016-17 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

194.	-Ditto-	-Ditto-	to lay on the Table the Report of the Fifth State Finance Commission Haryana (September, 2017) alongwith Explanatory Memorandum, as required under clause 4 of Article 243-I and clause 2 of Article 243-Y of the Constitution of India.
195.	THE FINANCE MINISTER	11 th September, 2018	to lay on the Table the Power Department Notification /Regulation No. HERC/08/2004-Amendment, 2017, dated the 24 th May, 2017, as required under section 182 of the Electricity Act, 2003.
196.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/10/2005/2 nd Amendment/2016, dated the 28 th February, 2017, as required under section 182 of the Electricity Act, 2003.
197.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/24/2011-Amendment, 2017, dated the 24 th May, 2017, as required under section 182 of the Electricity Act, 2003.
198.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/40/2018, dated the 24 th July, 2018, as required under section 182 of the Electricity Act, 2003.
199.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2015-2016, as required under section 619-A (3) (b) of the Companies Act, 1956.

ADJOURNMENT MOTION UNDER RULE-66

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1	07.09.2018	1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirth Dahiya, MLA	Motion of Adjournment on Sutlej-Yamuna-Link (SYL) Canal issue.	Adjournment Motion No. 1 on the subject cited above has disallowed by the Hon'ble Speaker on the ground that the subject matter is sub-judice, therefore, can not be raised as per Rule 68(xi) of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly.
2.	07.09.2018	1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirth Dahiya, MLA	Motion of Adjournment on poor law and order situation in the State.	Calling Attention Notice No.5 given by Smt. Kiran Choudhry, MLA on the similar subject has already been disallowed by the Hon'ble Speaker. Adjournment Motion No. 2, also disallowed by the Hon'ble Speaker as per Rule 68 (x) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly the motion shall not relate to the ordinary administration of law.

3.	10.09.2018	<ol style="list-style-type: none"> 1. Shri Abhay Singh Chautala, MLA 2. Shri Parminder Singh Dhull, MLA 3. Shri Naseem Ahmed, MLA 4. Shri Balwan Singh, MLA 5. Shri Om Parkash Barwa, MLA 6. Shri Kehar Singh, MLA 7. Shri Zakir Hussain, MLA 	Regarding SYL, Dadupur-Nalvi and Mewat Fidder.	<p>स्थगन प्रस्ताव संख्या 1 जो कि श्री करण सिंह दलाल, विधायक एवं पांच अन्य विधायकगणों द्वारा समान विषय पर दी गई थी, माननीय अध्यक्ष महोदय द्वारा पहले ही इस आधार पर अस्वीकार कर दी गई थी कि प्रस्ताव किसी ऐसे विषय के संबंध में नहीं होगा जो कि न्यायालय के न्याय-निर्णय के अधीन हो (हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन संबंधी नियमों के नियम 68(गप) के अनुसार)। अतः स्थगन प्रस्ताव संख्या 3 माननीय अध्यक्ष महोदय के द्वारा ऊपर लिखित आधार पर अस्वीकार किया जाता है।</p>
4.	10.09.2018	<ol style="list-style-type: none"> 1. Shri Kuldip Sharma, MLA 2. Smt. Kiran Choudhry, MLA 3. Smt. Geeta Bhukkal, MLA 4. Dr. Raghuvir Singh Kadian, MLA 5. Shri Karan Singh Dalal, MLA 	Regarding Rising Fuel Price.	<p>Adjournment Motion No. 4 on the subject cited above has disallowed by the Hon'ble Speaker on the ground that the subject matter of Adjournment Motion is not the prime responsibility of the State.</p>

CALLING ATTENTION MOTION UNDER RULE-73

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1.	25.07.2018	Smt. Kiran Choudhry, MLA	Regarding purchase of Mustard	Calling Attention Notice No. 1 given by Smt. Kiran Choudhry, MLA has been disallowed by the Hon'ble Speaker on the ground that the payment of Rs. 36 lakh has already been released and the balance payment of the farmers will also be released shortly within a week.

2.	25.07.2018	Smt. Kiran Choudhry, MLA	Regarding the Bhawantar Bharpai Yojana of the Government.	Calling Attention Notice No. 2 given by Smt. Kiran Choudhry, MLA has been disallowed by the Hon'ble Speaker on the ground that the State Government will ensure wide publicity and organization of awareness camps at District, Block and Village level so that more farmers can be registered under the scheme and incentivized as per operational guidelines.
3.	10.08.2018	Smt. Kiran Choudhry, MLA	Regarding non construction of area of SYL Canal falls in Punjab.	Calling Attention Notice No. 3 given by Smt. Kiran Choudhry, MLA has been disallowed by the Hon'ble Speaker on the ground that the subject matter is not of recent occurrence.

4.	10.08.2018	Smt. Kiran Choudhry, MLA	Regarding the scheme of removal of T.B. and Malaria from State by 2022.	<p>Calling Attention Notice No. 4 given by Smt. Kiran Choudhry, MLA has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the subject matter is not of recent occurrence. 2. That the matter lacks urgency.
5.	14.08.2018	Smt. Kiran Choudhry, MLA	Regarding law and order situation.	<p>Calling Attention Notice No. 5 given by Smt. Kiran Choudhry, MLA has been disallowed by the Hon'ble Speaker on the ground that Law and Order matters in State does not form the subject matter of Calling Attention as per Practice and Procedure of Parliament (M.N. Kaul & S.L.Shakdher).</p>

6.	14.08.2018	Smt. Kiran Choudhry, MLA	Regarding the issue of Vidhayak Adarsh Gram Yojana-Village Bapora of Tosham.	<p>Calling Attention Notice No. 6 given by Smt. Kiran Choudhry, MLA has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the subject matter is not of recent occurrence. 2. That the matter lacks urgency.
7.	14.08.2018	Smt. Kiran Choudhry, MLA	Regarding the issue of non conducting of exam of ANM & GNM.	Admitted for 10.09.2018
8.	16.08.2018	Shri Karan Singh Dalal, MLA	Regarding old houses are cracks and Collapsing due to water pipes and sewerage pipes in area of old city Palwal.	<p>Calling Attention Notice No. 8 given by Shri Karan Singh Dalal, MLA has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the subject matter is not of recent occurrence. 2. That the matter lacks urgency.

9.	16.08.2018	Shri Karan Singh Dalal, MLA	Regarding short supply of water in the area of Palwal city and rural area due to acute shortage of power.	Calling Attention Notice No. 9 given by Shri Karan Singh Dalal, MLA has been disallowed by the Hon'ble Speaker on the following grounds:- 1. That the subject matter is not of recent occurrence. 2. That the matter lacks urgency
10	16.08.2018	Shri Karan Singh Dalal, MLA	Regarding deleted of 25 lacs of Ration Cards in the list of card holder's in the State.	Admitted for 11.09.2018 (1 st Sitting)
11.	16.08.2018	श्रीमती किरण चौधरी, विधायक	सिंचाई की भारी मात्रा में किल्लत के संबंध में ध्यानाकर्षण प्रस्ताव के चर्चा बारे।	ध्यानाकर्षण सूचना संख्या 11 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।

12.	21.08.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. डॉ० हरि चन्द मिठा, विधायक 3. श्री रणबीर गंगवा, विधायक 4. श्री नसीम अहमद, विधायक 5. श्री राम चन्द कम्बोज, विधायक 6. श्री परमेन्द्र सिंह दुल, विधायक 	प्रदेश में स्वास्थ्य सेवाओं की दयनीय स्थिति बारे।	<p>ध्यानाकर्षण सूचना संख्या 12 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
13.	21.08.2018	<ol style="list-style-type: none"> 1. श्री रविन्द्र सिंह, विधायक 2. श्री परमेन्द्र सिंह दुल, विधायक 3. श्री राजदीप फौगाट, विधायक 4. श्री वेद नारंग, विधायक 5. श्री रणबीर गंगवा, विधायक 	प्रदेश के स्कूलों में शिक्षकों की कमी के कारण गिरते शिक्षा स्तर बारे।	<p>ध्यानाकर्षण सूचना संख्या 13 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
14.	21.08.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री ओम प्रकाश बरवा, विधायक 3. श्री केहर सिंह, विधायक 4. श्री अनूप कुमार, विधायक 5. श्री जाकिर हुसैन, विधायक 6. श्री बलवान सिंह दौलतपुरिया, विधायक 	प्रदेश में अवैध खनन के कारण जनता को हो रही परेशानी बारे।	<p>ध्यानाकर्षण सूचना संख्या 14 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।

15.	21.08.2018	<ol style="list-style-type: none"> 1. श्री राजदीप फौगाट, विधायक 2. श्री केहर सिंह, विधायक 3. श्री अनूप कुमार, विधायक 4. श्री बलवान सिंह दौलतपुरिया, विधायक 5. श्री पिरथी सिंह, विधायक 6. श्री बलकौर सिंह, विधायक 	प्रदेश में आवारा पशुओं द्वारा किसानों की फसल बर्बाद करने बारे।	<p>ध्यानाकर्षण सूचना संख्या 15 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
16.	21.08.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री रणबीर गंगवा, विधायक 3. श्री जाकिर हुसैन, विधायक 4. श्रीमती नैना सिंह चौटाला, विधायक 5. श्री ओम प्रकाश, विधायक 6. श्री बलवान सिंह दौलतपुरिया, विधायक 	प्रदेश में एएनएम एवं जीएनएम की परीक्षाएँ समय पर न करवाने बारे।	<p>Calling Attention Notice No. 7 given by Smt. Kiran Choudhry, MLA on the similar subject has already been admitted by Hon'ble Speaker on 10.09.2018. Calling Attention Notice No. 16 given by Shri Abhay Singh Chautala and five other MLA's is Clubbed with Calling Attention Notice No. 7 and you are allowed to raise a supplementary when Admitted Calling Attention Notice No. 7 will be taken up.</p>

17.	21.08.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमेन्द्र सिंह ढुल, विधायक 3. श्री रणबीर गंगवा, विधायक 4. श्री बलवान सिंह दौलतपुरिया, विधायक 5. श्री राजदीप फौगाट, विधायक 6. श्री वेद नांरग, विधायक 	प्रदेश की गौशालाओं में गौवंश की दुर्दशा बारे।	<p>Calling Attention Notice No. 17 given by Shri Abhay Singh Chautala, MLA and five other MLA's has been disallowed by the Hon'ble Speaker on the ground that the Haryana Government is quite sensitive for the protection and development of the cattle and there is no step left by the Government in this regard. The Government has started a campaign to rehabilitate all stray cattle to nearest Gaushalas/Nandishalas.</p>
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18.	04.09.2018	Shri Karan Singh Dalal, MLA	Regarding old house are cracks and collapsing due to leakage of water pipes and sewerage pipes in area of old city Palwal.	Calling Attention No. 18 given by Shri karan Singh Dalal, MLA has been disallowed by the Hon'ble Speaker on the ground that the comments of the Government are satisfactory as the site was got inspected by concerned Sub Division Engineer/Junior Engineer of Public Health Engineering Division No.3, Palwal. It was observed that there was no leakage in the pipe line, but on the special request of the complainant/residents of that area, approx.200 feet pipe line was replaced.
19.	07.09.2018	श्री परमेन्द्र सिंह दुल, विधायक	पश्चिमी यमुना नहर के टूटने के कारण किसानों को हो रही परेशानी बारे।	<p>ध्यानाकर्षण सूचना संख्या 19 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।

20	07.09.2018	श्री परमेन्द्र सिंह दुल, विधायक	प्रदेश के विभिन्न विभागों के कर्मचारियों द्वारा नई पेंशन स्कीम के विरोध बारे।	<p>ध्यानाकर्षण सूचना संख्या 20 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
21	07.09.2018	श्री परमेन्द्र सिंह दुल, विधायक	प्रदेश सरकार की विधायक आदर्श ग्राम योजना बारे।	<p>ध्यानाकर्षण सूचना संख्या 21 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
22	07.09.2018	श्री परमेन्द्र सिंह दुल, विधायक	प्रदेश में सरकार द्वारा जूनियर खिलाड़ियों के नकदी इनामों को बंद करने बारे।	<p>ध्यानाकर्षण सूचना संख्या 22 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।

23	07.09.2018	<ol style="list-style-type: none"> 1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirath Dahiya, MLA 	Regarding Scam in Procurement of mustard.	<p>Calling Attention Notice No. 23 given by Shri Karan Singh Dalal, MLA and five other MLA's has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the subject matter is not of recent occurrence. 2. That the matter lacks urgency
24.	07.09.2018	<ol style="list-style-type: none"> 1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirath Dahiya, MLA 	Regarding big cash-job-scam took place in the confidentiality branch of Haryana Staff Selection Commission (HSSC).	<p>Calling Attention Notice No. 24 given by Shri Karan Singh Dalal, MLA and five other MLA's has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the subject matter is not of recent occurrence. 2. That the matter lacks urgency

25.	07.09.2018	<ol style="list-style-type: none"> 1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirath Dahiya, MLA 	Regarding Delay in sugarcane payment to farmers.	Admitted for 11.09.2018 (2 nd Sitting)
26.	07.09.2018	<ol style="list-style-type: none"> 1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirath Dahiya, MLA 	Regarding farmers are protesting against the denotification of land acquired from 2004 onwards for Dadupur-Nalvi irrigation scheme.	<p>Calling Attention No. 26 given by Shri Karan Singh Dalal, MLA and five other MLA's has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the subject matter is not of recent occurrence. 2. That the matter lacks urgency.

27.	07.09.2018	<ol style="list-style-type: none"> 1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirath Dahiya, MLA 	Regarding Drug menace in the State.	<p>Calling Attention No. 27 given by Shri Karan Singh Dalal, MLA and five other MLA's has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the subject matter is not of recent occurrence. 2. That the matter lacks urgency.
28.	07.09.2018	<ol style="list-style-type: none"> 1. Shri Karan Singh Dalal, MLA 2. Dr. Raghuvir Singh Kadian, MLA 3. Shri Kuldip Sharma, MLA 4. Shri Jaiveer, MLA 5. Smt. Geeta Bhukkal, MLA 6. Shri Jai Tirath Dahiya, MLA 	Regarding inadequate MSP hike for Kharif Crops.	<p>Calling Attention Notice No. 28 given by Shri Karan Singh Dalal, MLA and five other MLA's has been disallowed by the Hon'ble Speaker on the ground that the subject matter of Calling Attention Notice is not the prime responsibility of the State.</p>

29.	07.09.2018	Shri Jagbir Singh Malik, MLA	Regrding change of religion by Hindus to other religion.	<p>Calling Attention No. 29 given by Shri Jagbir Singh Malik, MLA has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the subject matter is not of recent occurrence. 2. That the matter lacks urgency.
30.	07.09.2018	Shri Jagbir Singh Malik, MLA	Regarding Complaints of corruption in various Districts of State.	<p>Calling Attention No. 30 given by Shri Jagbir Singh Malik, MLA has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the subject matter is not of recent occurrence. 2. That the matter lacks urgency.

31.	07.09.2018	<p>1. Shri Jagbir Singh Malik, MLA</p> <p>2. Shri Sri Krishan Hooda, MLA</p>	Regarding Law and Order situation in the State.	<p>Calling Attention Notice No.5 given by Smt. Kiran Choudhry, MLA and Adjournment Motion No. 1 given by Shri Karan Singh Dalal, MLA and five other MLAs on the similar subject has already been disallowed by the Hon'ble Speaker. Calling Attention Notice No. 31 on the subject cited above, has also been disallowed by the Hon'ble Speaker on the ground that Law & Order matter in State do not form the subject matter of Calling Attention as per Practice and Procedure of Parliament (M.N.Kaul & S.L.Shakdher).</p>
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32.	07.09.2018	<ol style="list-style-type: none"> 1. Shri Jagbir Singh Malik, MLA 2. Shri Sri Krishan Hooda, MLA 	Regarding Gravainaces of employees of the various Department.	<p>Calling Attention No. 32 given by Shri Jagbir Singh Malik, MLA and One other MLA has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the subject matter is not of recent occurrence. 2. That the matter lacks urgency.
33.	07.09.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री बलवान सिंह दौलतपुरिया, विधायक 3. श्री परमेन्द्र सिंह दुल, विधायक 4. श्री राम चन्द कम्बोज, विधायक 5. श्री रणबीर गंगवा, विधायक 	प्रदेश में किसानों के गन्ने उत्पाद व गन्ने सप्लाई का भुगतान समय पर न करने बारे।	<p>Calling Attention Notice No.33 on the subject cited above, the Hon'ble Speaker has decided to allow you to raise a supplementary while discussing the Calling Attention Notices No. 25 given by Shri Karan Singh Dalal, MLA and five other MLAs admitted for 11.09.2018 (2nd Sitting) and clubbed Calling Attention Notices No. 36 given by Shri Jagbir Singh Malik and one other MLA.</p>

34.	07.09.2018	<ol style="list-style-type: none"> 1. श्री ओम प्रकाश बरवा, विधायक 2. श्री नसीम अहमद, विधायक 3. श्री केहर सिंह, विधायक 4. श्री अनूप कुमार, विधायक 5. श्रीमती नैना सिंह चौटाला, विधायक 	प्रदेश के ग्रामीण आंचल में पीने के पानी की समस्या बारे।	<p>ध्यानाकर्षण सूचना संख्या 34 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
35.	07.09.2018	<ol style="list-style-type: none"> 1. श्री परमेन्द्र सिंह दुल, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री रणबीर गंगवा, विधायक 4. श्री राम चन्द कम्बोज, विधायक 5. श्री राजदीप फौगाट, विधायक 	प्रदेश में विभिन्न विभागों के कर्मचारियों पर ऐस्मा लगाने बारे।	<p>ध्यानाकर्षण सूचना संख्या 35 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
36.	10.09.2018	<ol style="list-style-type: none"> 1. Shri Jagbir Singh Malik, MLA 2. Shri Sri Krishan Hooda, MLA 	Regarding delay in sugarcane payment to farmers.	<p>Calling Attention Notice No.36 on the subject cited above, the Hon'ble Speaker has decided to allow you to raise a supplementary while discussing the Calling Attention Notices No. 25 given by Shri Karan Singh Dalal, MLA and five other MLAs admitted for 11.09.2018 and clubbed Calling Attention Notices No. 33 given by Shri Abhay Singh Chautala, MLA and four other MLAs.</p>

37.	10.09.2018	<p>1. Shri Jagbir Singh Malik, MLA</p> <p>2. Shri Sri Krishan Hooda, MLA</p>	Regarding drug menace in the State.	<p>Calling Attention Notice No. 27 given by Shri Karan Singh Dalal, MLA and five other MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. <p>Hence, Calling Attention Notice No. 37 also disallowed by the Hon'ble Speaker on the above said ground.</p>
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38.	10.09.2018	<p>1. Shri Jagbir Singh Malik, MLA</p> <p>2. Shri Sri Krishan Hooda, MLA</p>	<p>Regarding big cash-job-scam took place in the confidentiality branch of Haryana Staff Selection Commission (HSSC).</p>	<p>Calling Attention Notice No. 24 given by Shri Karan Singh Dalal, MLA and five other MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. <p>Hence, Calling Attention Notice No. 38 also disallowed by the Hon'ble Speaker on the above said ground.</p>
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39.	10.09.2018	<ol style="list-style-type: none"> 1. Dr. Raghuvir Singh Kadian, MLA 2. Shri Jagbir Singh Malik, MLA 3. Shri Sri Krishan Hooda, MLA 	<p>Regarding farmers are protesting against the denotification of land acquired from 2004 onwards for Dadupur-Nalvi irrigation scheme.</p>	<p>Calling Attention Notice No. 26 given by Shri Karan Singh Dalal, MLA and five other MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. <p>Hence, Calling Attention Notice No. 39 also disallowed by the Hon'ble Speaker on the above said ground.</p>
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40.	10.09.2018	Shri Jagbir Singh Malik, MLA	Regarding inadequate MSP hike for Kharif Crops.	Calling Attention Notice No. 28 given by Shri Karan Singh Dalal, MLA and five other MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on the ground that the subject matter of Calling Attention Notice is not the prime responsibility of the State. Hence, Calling Attention Notice No. 40 also disallowed by the Hon'ble Speaker on the abovesaid ground.
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41.	10.09.2018	1. Shri Jagbir Singh Malik, MLA 2. Shri Sri Krishan Hooda, MLA	Regarding Scam in Procurement of mustard.	<p>Calling Attention Notice No. 23 given by Shri Karan Singh Dalal, MLA and five other MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency. <p>Hence, Calling Attention Notice No. 41 also disallowed by the Hon'ble Speaker on the above said ground.</p>
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42.	10.09.2018	Shri Kuldeep Sharma, MLA	Regarding heavy rain in Gurugram leaves city submerged in water.	<p>Calling Attention No. 42 given by Shri Kuldeep Sharma, MLA has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the subject matter is not of recent occurrence. 2. That the matter lacks urgency.
43.	10.09.2018	Shri Kuldeep Sharma, MLA	Regarding International Horticulture Market Terminal in Gannaur.	<p>Calling Attention No. 43 given by Shri Kuldeep Sharma, MLA has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the subject matter is not of recent occurrence. 2. That the matter lacks urgency.

44.	11.09.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री नसीम अहमद, विधायक 4. श्री केहर सिंह, विधायक 5. श्री परमेन्द्र सिंह दुल, विधायक 	दादुपुर-नलवी नहर निर्माण एवं मेवात फीडर कैनाल बारे।	<p>ध्यानाकर्षण सूचना संख्या 44 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्य पर अस्वीकृत कर दी गई है कि ध्यानाकर्षण सूचना संख्या 44 में तत्कालीनता का अभाव है।</p>
45.	11.09.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमेन्द्र सिंह दुल, विधायक 3. श्री जाकिर हुसैन, विधायक 4. श्री रणबीर गंगवा, विधायक 5. श्री राम चन्द कम्बोज, विधायक 6. श्री राजदीप फौगाट, विधायक 	विभिन्न विभागों के कर्मचारियों की मांगों बारे।	<p>ध्यानाकर्षण सूचना संख्या 45 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है कि:-</p> <ol style="list-style-type: none"> 1. हड़ताल, तालाबंदी, अनशन और आंदोलन संसद के अभ्यास और प्रक्रिया (एम.एन.कौल एवं एस.एल. शकधर) पांचवे संस्करण के अनुसार ध्यानाकर्षण सूचना की विषय वस्तु का निर्माण नहीं करते हैं। 2. यह है कि मामले में तत्कालीनता का अभाव है।

STATEMENT(S) MADE BY THE MINISTERS

Sr. No.	Date	Made by	Subject matter
1.	10.09.2018	Health Minister	Regarding the issue of non conducting the exam of ANM & GNM.
2.	11.09.2018 (1 st Sitting)	Minister of State for Food & Supply	Regarding deleting the name of 25 lacs Ration Card holders from the list of Ration Card holders in the State.
3.	11.09.2018 (2 nd Sitting)	Minister of State for Cooperation	Regarding the delay in disbursement of pending sugarcane payments
4.	11.09.2018 (2 nd Sitting)	Chief Minister	Regarding The Pay Scales/Allowances Given To The Government Employees By The Haryana Government

COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON

Number of speeches made by Ministers/Members							Time taken in minute by Ministers/Members						
Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition				Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition			
			B.S.P.	Shiromani Akali Dal	I.N.L.D	I.N.C.P.				B.S.P.	Shiromani Akali Dal	I.N.L.D.	I.N.C.P.
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	3	-	-	-	8	3	2	3	-	-	-	7	21
6.67%	20.00%				53.33%	20.00%	3.77%	5.66%				50.95%	39.62%

Notes:-

- i) Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.
- ii) Questions Hour has been excluded from the statement.
- iii) Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.

FIGURES RELATING TO QUESTIONS

Sr. No.		
1.	Total number of sittings of the Sabha	4
2.	Number of total questions (Starred/Un-starred) received.	301+127=428
3.	Number of Short Notice questions received.	Nil
4.	Total number of sittings at which questions hour was dispensed with/ not held.	1
5.	Total number of Members from whom notice were received.	52
6.	Total number of questions to which oral answers were given	29
7.	Largest number of questions orally answered on any one day.	12
8.	Least number of questions orally answered on any one day.	7
9.	Total number of Starred questions converted into Un-starred questions.	1
10.	Total number of Un-starred questions replied to	81
11.	Largest number of questions orally answered by any one Minister/Chief Minister.	7
12.	Largest number of questions orally addressed to any one Minister (Chief Minister).	9
13.	Total number of statements in replies to questions supplied to the member concerned.	7

QUESTIONS STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTION ANSWERED \NOT PUT\POSTPONED

DATE	<u>QUESTION</u>	OPPOSITION	INDEPENDENT	QUESTION	QUESTION
	TREASURY			NOT PUT	POSTPONED
10-09-18	4	3	-	-	-
11-09-18 (1st Sitting)	5	4	1	2	-
11-09-18 (2nd Sitting)	7	5	-	2	-

STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45 (1)

DATE	TREASURY	OPPOSITION	INDEPENDENT	TOTAL NUMBER OF QUESTION DEEMED TO HAVE BEEN ANSWERED	TOTAL No. OF QUESTION ORALLY ANSWERED	QUESTION NOT PUT	TOTAL NUMBER OF LISTED QUESTION
10-09-18	5	7	1	13	7	-	20
11-09-18 (1 st Sitting)	1	7	-	8	10	2	20
11-09-18 (2 nd Sitting)	4	2	-	6	12	2	20

**STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS
IN THE NAME OF THE DIFFERENT MINISTERS DATE-WISE**

DATE	CHIEF MINISTER	INDUSTRY & COMM.	EDU	LAB. & EMP.	PWD (B&R)	P.H.E.	HEALTH	ANIMAL HUS.	CIVIL AVI.	INDS TRAINING	AGRI	URBAN LOCAL BODIES	FOREST	TRANSPORT	REV	SPORTS	CO-OP	ENVIR	FOOD & SUPPLY	TECH. EDU
10-09-18	2	-	2	-	1	2	3	-	1	1	1	2	-	2	2	-	-	1	-	-
11-09-18 (1 st Sitting)	3	1	-	-	6	1	2	-	-	-	2	2	-	-	-	1	1	1	-	-
11-09-18 (2 nd Sitting)	4	1	1	1	2	1	1	1	-	-	2	3	1	-	-	-	-	-	1	1

WALK OUTS

Sr. No.	Date	Member(s) walking out	Reason
1.	10.09.2018	All the Members of the Indian National Lok Dal present in the House.	During the Zero Hour, all the Members of the Indian National Lok Dal present in the House staged a walk out as a protest against not to admit their Adjournment Motion on the issue of construction of the S.Y.L. Canal. Dadupur Nalvi Canal and to arrange/supply the water in Mewat Canal Feeder.
2.	10.09.2018	All the Members of the Indian National Lok Dal present in the House.	During the presentation of the report of the Estimates Committee, all the Members of the Indian National Lok Dal present in the House staged a walk out as a protest against not allow to speak on the issue of demands of the agitated Government employees and other issues which were raised by them through their Calling Attention Motions and Adjournment Motions.
3.	10.09.2018	Shri Krishan Chand Kamboj a Member from the Indian National Lok Dal and Dr. Raghuvir Singh Kadian, Smt. Geeta Bhukkal, Shri Anand Singh Dhangsi, Shri Lalit Nagar and Shri Udai Bhan Member of the Indian National Congress Party present in the house.	(i) During the discussion on demands for Supplementary Estimates for the year 2018-2019 (First Instalment), Shri Ram Chand Kamboj, a Member from the Indian National Lok Dal staged a walk out as a protest against not to give him more time to speak on the demands for Supplementary Estimates for the year 2018-2019 (First Instalment) (ii) All the Members from the Indian National Congress Party present in the House (except Dr. Raghuvir Singh Kadian,

			Smt. Geeta Bhukkal, Shri Anand Singh Dangi, Shri Lalit Nagar and Shri Udai Bhan) staged a walk out as a protest against not to give them ample opportunity to speak on the demands for Supplementary Estimates for the year 2018-2019 (First Instalment)
4.	11.09.2018 (2nd Sitting)	All the Members of the Indian National Lok Dal present in the House.	Immediately after passing the Condemnation Motion, all the Members of the Indian National Lok Dal present in the House (except Shri Abhay Singh Chautala) staged a walk out as a protest against to pass the Condemnation Motion against Shri Abhay Singh Chautala, Leader of the Opposition.
5.	11.09.2018 (2nd Sitting)	Shri Jai Parkash, an Independent Member.	Shri Jai Parkash, an Independent Member staged a walk out as a protest against the suspension of Shri Karan Singh Dalal. M.L.A.
6.	11.09.2018 (2nd Sitting)	All the Members of the Indian National Lok Dal present in the House.	All the Members of the Indian National Lok Dal present in the House, staged a walk out as a protest against not to satisfy with the reply given by the Chief Minister on various land scams.

APPENDIX**BULLETINS**

(Containing brief record of the sittings of the Thirteenth Vidhan Sabha held during the 12th (September Session 2018)

BULLETIN NO. 1

Friday, the 7th September, 2018

(From 02.00 P.M. to 02.44 P.M.)

I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Bharat Ratna Shri Atal Bihari Vajpayee, former Prime Minister of India.
2. Shri Balramji Dass Tondon, Governor of Chhattisgarh.
3. Shri Somnath Chatterjee, former Speaker of Lok Sabha.
4. Dr M. Karunanidhi, former Chief Minister of Tamil Nadu.
5. Shri Ramchandra Baina, former Member of Parliament.
6. Shri Kuldip Nayyar, Senior Journalist and former Member of Rajya Sabha.
7. Shri Shyam Chand, former Minister of Haryana.
8. Shri Jai Singh Rana, former Minister of State, Haryana.
9. Dr. Hari Chand Middha, Member of Haryana Legislative Assembly.
10. Shri Gauri Shanker, former Member of Haryana Legislative Assembly.
11. Jain Muni Shri Tarun Sagar Ji.
12. Shri Nasib Singh Chhoker, Freedom Fighter
13. Shri Gopaldas Neeraj, a prominent Hindi Poet.
14. Martyrs of Haryana.
15. Natural Calamities.
16. Others.

and spoke for 23 minutes. He also added the name of Shri Narender Kumar, Sub-Inspector of Haryana Police, Karnal, in the above list and the same were agreed to.

Shri Abhay Singh Chautala, Leader of the Opposition, spoke for two minutes and made a suggestion that the name of Smt. Santosh Narang M/o Shri Ved Narang, Member of Haryana Legislative Assembly may also be added in the above list and the same was agreed to.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, spoke for three minutes.

The Parliamentary Affairs Minister also spoke for 9 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. ADJOURNMENT OF SITTING

The Speaker with the sense of the House, adjourned the sitting of the House for the day as a mark of respect to the memory of Bharat Ratna late Shri Atal Bihari Vajpayee, late Dr. Hari Chand Middha, Member of Haryana Legislative Assembly, several former Members of Parliament, several former Members of Haryana Legislative Assembly and several other great personalities. He further announced that the business in the list of the business fixed for today will be taken up on Monday, the 10th September, 2018.

The Sabha then adjourned till 2.00 P.M. on Monday the 10th September, 2018.

BULLETIN NO. 2
Monday, the 10th September, 2018

(From 02.00 P.M. to 06.31 P.M.)

I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Martyrs of Haryana.
2. Shri Om Parkash Gahlot Brother of Shri Gopi Chand Gahlot, Ex. Deputy Speaker of Haryana Vidhan Sabha.

and spoke for 2 minutes.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. CONGRATULATIONS TO THE SPORTS PERSONS

The Health Minister congratulated all sports persons who have won Gold, Silver and Bronze Medals in the various games in the Asian Games, 2018 held at Zakarta, Indonesia. He further quoted various names of those sports persons who have won medals in their respective games. He also highlighted some of the schemes being implemented by the Government for them. He further wanted that those sports persons should be congratulated by all the Members of the House.

Shri Bhupinder Singh Hooda, a Member from the Indian National Congress Party also congratulated those sport persons who have won the medals in Asian games.

III. RAISING THE MATTER REGARDING NOT TO ALLOW THE MEMBERS OF THE INDIAN NATIONAL CONGRESS PARTY IN THE PREMISES OF THE HARYANA VIDHAN SABHA.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party raised the matter regarding not to allow the Members of the Indian National Congress Party by the Chandigarh Police as they were coming in Vidhan Sabha premises to attend the Session by a horse-cart as a protest against hike of fuel. He further urged the Speaker that he should look into the matter because the Speaker is the custodian of the House.

IV. ANNOUNCEMENT BY THE CHIEF MINISTER

As soon as the Question Hour was going to start, the Chief Minister with the permission of the Speaker, announced that the Government has accepted all those demands of Jind Assembly constituency, which were made by late Shri Hari Chand Midha, M.L.A., who passed away recently, through the Starred and Unstarred Questions for this Session. He further stated that this is a new tradition and to fulfill the demands of Midha's area would be the real tribute to him.

Shri Karan Singh Dalal and Shri Kuldip Sharma, Members from the Indian National Congress Party also spoke on this matter.

V. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	07	--	-	16

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 39

VI. WELCOME TO THE FORMER MEMBERS OF THE HARYANA VIDHAN SABHA & TEACHERS AND STUDENTS OF THE MILLENNIUM SCHOOL, PANIPAT AND C.M.K. NATIONAL POST GRADUATE GIRLS COLLEGE, SIRSA.

During the Question Hour:

(i) The Finance Minister on behalf of the House, welcomed Master Dharampal Obra, Shri Shashi Ranjan Parmar, Shri Bahadur Singh,

Shri Rambir Singh Patodi, Shri Ranbir Mandola, Shri Nafe Singh Rathee and Shri Bhagi Ram, former Members of the Haryana Vidhan Sabha, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

- (ii) The Finance Minister on behalf of the House, welcomed to the teachers and students of the Millennium School, Panipat, who were sitting in the Visitors' Gallery to witness the proceedings of the House.
- (iii) The Finance Minister on behalf of the House, welcomed to the teachers and students of the C.M.K. National Post Graduate Girls College, Sirsa, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

VII. ANNOUNCEMENTS

(a) BY THE SPEAKER

PANEL OF CHAIRPERSONS

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

(b) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in February-March, 2017 and March, 2018 have since been assented to by the *President/Governor :-

FEBRUARY-MARCH SESSION, 2017

- * The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2017.

MARCH SESSION 2018

1. The Haryana Clinical Establishments (Registration and Regulation) Adoption Bill, 2018.
2. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2018.
3. The Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination (Amendment) Bill, 2018.
4. The Haryana Private Universities (Amendment) Bill, 2018.
5. The Haryana Motor Vehicles Taxation (Amendment) Bill, 2018.
6. Maharishi Balmiki Sanskrit University, Kaithal Bill, 2018.
7. The Haryana Appropriation (No. 1) Bill, 2018
8. The Haryana Appropriation (No. 2) Bill, 2018.
9. The Haryana State Higher Education Council Bill, 2018.
10. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2018.
11. University of Health Sciences, Karnal (Amendment) Bill, 2018
12. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2018.
13. The Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Bill, 2018.
14. The Haryana Group D Employees (Recruitment and Conditions of Service) Bill, 2018.
15. The Haryana Municipal (Amendment) Bill, 2018.
16. The Haryana Municipal Corporation (Amendment) Bill, 2018.
17. The Haryana Kisan Kalyan Pradhikaran Bill, 2018.
18. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2018.

VIII. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the first Report of the Business Advisory Committee as under:-

The Committee met at 11.00 A.M. on Friday, the 7th September, 2018 in the Chamber of the Hon'ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 7th September, 2018 at

2.00 P.M. and adjourn after conclusion of Obituary References entered in the List of Business for the day.

On Monday, the 10th September, 2018, the Assembly shall meet at 2.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

On Tuesday, the 11th September, 2018 the first sitting of the Assembly shall meet at 10.00 A.M. and adjourn at 2.00 P.M. and second sitting of the Assembly shall meet at 3.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 7th, 10th and 11th September, 2018 be transacted by the Sabha as follows:-

FRIDAY, THE 07TH SEPTEMBER
2018 (2.00 P.M.)

Obituary References.

SATURDAY, THE 08TH SEPTEMBER,
2018

HOLIDAY

SUNDAY, THE 09TH SEPTEMBER,
2018

HOLIDAY

MONDAY, THE 10TH SEPTEMBER,
2018 (2.00 P.M.)

1. Questions Hour.
2. Presentation and adoption of First Report of the Business Advisory Committee.
3. Papers to be laid/re-laid on the Table of the House.
4. Presentation of Three Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final report thereon.

5. Presentation of Supplementary Estimates (First Instalment) for the year 2018-19 and the Report of the Estimates Committee thereon.

6. Discussion and Voting on Supplementary Estimates (First Instalment) for the year 2018-19.

7. Legislative Business.

Questions Hour.

1. Legislative Business.

2.

TUESDAY, THE 11TH SEPTEMBER,
2018 (10.00 A.M.) (1st Sitting)

TUESDAY, THE 11TH SEPTEMBER,
2018 (3.00 P.M.) (2nd Sitting)

Questions Hour.

1. Motion under Rule-15 regarding
2. Non-stop sitting.

3. Motion under Rule-16 regarding
adjournment of the Sabha sine-
die.

Papers to be laid, if any.

4. The Haryana Appropriation Bill
in respect of Supplementary
5. Estimates (First Instalment) for
the year 2018-2019.

6. Legislative Business.

7. Any other Business.”

The Finance Minister moved –

That this House agrees with the recommendations contained in
the First Report of the Business Advisory Committee.

The motion was put and carried.

IX. PAPERS LAID/ RE-LAID ON THE TABLE OF THE HOUSE

The Finance Minister laid papers from Sr. No. 1, 2 & 140 to 193 and re-laid from Sr. No. 3 to 139 on the Table of the House.

X. NOTICE OF ADJOURNMENT MOTIONS

When enquired, the Speaker informed that the Adjournment Motion No. 03 given notice of by Shri Abhay Singh Chautala, Leader of the Opposition and other Members of his party regarding the construction of S.Y.L. Canal, Dadupur Nalvi Canal and to arrange/supply the water in Mewat Canal Feeder is disallowed.

Shri Abhay Singh Chautala urged the Speaker that the issue of the S.Y.L. Canal is very important for the people of the Haryana, so this matter should be discussed in the House first and the rest of the business may be taken up thereafter. The Speaker asked the Member that he had disallowed this Adjournment Motion as the matter is sub-judice but Shri Abhay Singh Chautala stated that this matter is not in court and only an application had been moved in the court by the Government to complicate this issue. The Members of his party insisted their demand vociferously and even they trooped into the well of the House and started to raise the slogans. Shri Abhay Singh Chautala started to argue with the Speaker over the above said issue and demanded that he should reconsider his decision. The Speaker requested the Members to take their seats but they did not do so. There was a ruckus in the House. The Speaker repeatedly warned them but they continued interrupt the proceedings of the House.

XI WALK OUT

During the Zero Hour, all the Members of the Indian National Lok Dal present in the House staged a walk out as a protest against not to admit their Adjournment Motion on the issue of construction of the S.Y.L. Canal. Dadupur Nalvi Canal and to arrange/supply the water in Mewat Canal Feeder.

XII. WELCOME TO THE CENTRAL MINISTER.

During the Zero Hour, the Finance Minister on behalf of the House, welcomed Chaudhary Birender Singh, Minister of Steel & Mines, Government of India, who was sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

XIII. RAISING THE VARIOUS MATTERS/NOTICE OF CALLING ATTENTION MOTIONS/ADJOURNMENT MOTIONS.

Shri Abhay Singh Chautala, Leader of the Opposition raised the matter of agitated employees and condemned the decision of the Government for imposing the Essential Services Maintenance Act (ESMA) on the agitated Government employees.

Shri Jai Parkash, an Independent Member also raised the matter of agitations/demands of the employees of MPHW and the Transport Department and demanded that the Essential Services Maintenance Act (ESMA), which was imposed on them, should be withdrawn immediately.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party also raised the above said matter.

Shri Naseem Ahmed and Shri Zakir Hussain, Members from the Indian National Lok Dal raised the matter of Nuh clash in which a young man had died during the police firing and demanded that the action should be taken against the accused persons.

The Chief Minister assured the House that he would collect the facts on this issue and then make a statement in this regard tomorrow but Shri Naseem Ahmed continued to disrupt the proceedings of the House on this issue. The Speaker asked the Member that the Chief Minister already assured the House in this regard so he should take his seat.

The Minister of State for Social Justice & Empowerment and Shri Naseem Ahmed spat over this issue.

The Finance Minister also spoke on this issue for a while.

The Abhay Singh Chautala, Leader of the Opposition also spoke on this matter.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party wanted to know the fate of the Adjournment Motions and Calling Attention Motions given notices of by the Members of her party on various issues. The Speaker informed her that those were disallowed or admitted but she urged the Speaker that her party Members' Adjournment Motions and Calling Attention Motions should be allowed for discussion.

XIV. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

Regarding the issue of non conducting the exam of ANM & GNM.

The Speaker informed the House that he had received a Calling Attention Notice No. 07 given notice of by Smt. Kiran Choudhry, M.L.A. regarding the issue of non-conducting the exam of ANM & GNM and the same has been admitted. He further informed the House that he had received a Calling Attention Notice No. 16 given notice of by Shri Abhay Singh Chautala and 5 other M.L.As. (S/Shri Ranbir Singh Gangwa, Zakir Hussain, Smt. Naina Singh Chautala, Om Parkash Barwa and Balwan Singh Daulatpuria) on the similar subject which has been clubbed with Calling Attention Notice No. 07. They can also raise their supplementaries.

He asked Smt. Kiran Choudhry, M.L.A. to read out her notice and the Minister concerned to make a statement thereafter.

Smt. Kiran Choudhry read out her notice

The Health Minister then made a statement.

XV. PRESENTATION OF PRELIMINARY REPORTS OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUES AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORTS.

(i) Against Shri Karan Singh Dalal, M.L.A.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, M.L.A. against Shri Karan Singh Dalal, M.L.A. for misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(ii) Against Shri Kuldip Sharma, M.L.A.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, M.L.A. against Shri Kuldip Sharma, M.L.A. for leveling allegations

against such persons who are doing illegal mining under patronage of State Government. They are Government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iii) Against Shri Kehar Singh, M.L.A.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Shyam Singh Rana, M.L.A. against Shri Kehar Singh, M.L.A. for misleading the House on 25th October, 2017 by leveling allegations against Shri Gian Chand Gupta, MLA during the discussion in his speech in the Session that he is collecting Rs. 300/- from each “Rehriwalas” in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

**XVI. PRESENTATION OF SUPPLEMENTARY ESTIMATES
(FIRST INSTALMENT) FOR THE YEAR 2018-2019**

The Finance Minister presented the Supplementary Estimates 2018-2019 (First Installment).

**XVII. PRESENTATION OF REPORT OF THE COMMITTEE ON
ESTIMATES**

Smt. Prem Lata, Chairperson of the Committee on Estimates presented the Report of the Committee on the Supplementary Estimates 2018-2019 (First Installment).

XVIII. WALK OUT

During the presentation of the report of the Estimates Committee, all the Members of the Indian National Lok Dal present in the House staged a walk out as a protest against not allow to speak on the issue of demands of the agitated Government employees and other issues which were raised by them through their Calling Attention Motions and Adjournment Motions.

XIX. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2018-2019 (FIRST INSTALMENT)

Discussion and Voting on the Demands for Supplementary Grants.

As per the past practice and to save the time of the House, the demands on the order paper (No. 1 to 10, 12 to 17 and 19 to 45) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and further requested the Members to indicate the demand number on which they wish to raise discussion.

S/Shri Karan Singh Dalal, Udai Bhan and Lalit Nagar, Members from the Indian National Congress Party, spoke for 14, 5, and 2 minutes respectively.

S/Shri Parminder Singh Dhull, Ranbir Gangwa, Kehar Singh, Ravinder Baliara, Zakir Hussain and Ram Chand Kamboj, Members from the Indian National Lok Dal, spoke for 1, 2, 1, 4, 3 and 7 minutes respectively.

Shri Bakhshish Singh Virk, a Member from the Treasury Benches, spoke for a while.

The Finance Minister, by way of reply, spoke for 1 minute.

The Chief Minister also spoke for 1 minute.

Demand Nos. 1 to 10 were put together and carried.

Demand Nos. 12 to 17 were put together and carried.

Demand Nos. 19 to 45 were put together and carried.

XX. WALK OUTS

- (iii) During the discussion on demands for Supplementary Estimates for the year 2018-2019 (First Instalment), Shri Ram Chand Kamboj, a Member from the Indian National Lok Dal staged a walk out as a protest against not to give him more time to speak on the demands for Supplementary Estimates for the year 2018-2019 (First Instalment)
- (iv) All the Members from the Indian National Congress Party present in the House (except Dr. Raghuvir Singh Kadian, Smt. Geeta Bhukkal, Shri Anand Singh Dangi, Shri Lalit Nagar and Shri Udai Bhan) staged a walk out as a protest against not to give them ample opportunity to speak on the demands for Supplementary Estimates for the year 2018-2019 (First Instalment)

XXI. LEGISLATIVE BUSINESS

1. YMCA University of Science and Technology Faridabad (Amendment) Bill, 2018.

At 6:24 P.M., the Agriculture Minister introduced the YMCA University of Science and Technology Faridabad (Amendment) Bill, 2018 and also moved-

That YMCA University of Science and Technology Faridabad (Amendment) Bill be taken into consideration at once.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Vishwakarma Skill University (Amendment) Bill, 2018.

At 6:27 P.M. the Industries & Commerce Minister introduced the Haryana Vishwakarma Skill University (Amendment) Bill, 2018 and also moved-

That the Haryana Vishwakarma Skill University (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Industries & Commerce Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Pond and Waste Water Management Authority Bill, 2018,

At 6.29 P.M., the Agriculture Minister introduced the Haryana Pond and Waste Water Management Authority Bill, 2018 and also moved-

That the Haryana Pond and Waste Water Management Authority Bill be taken into consideration at once.

The motion was put and carried.

During the introducing stage of the above said Bill, Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal urged the Speaker that as this Bill is most important. So, this bill may be taken up on tomorrow i.e. 11th September, 2018 so that the Members can get ample opportunity to study this bill and they can make positive suggestions to the Government regarding this Bill.

XXII.DEFERMENT OF THE BILL

On a suggestion made by Shri Parminder Singh Dhull, M.L.A., the Speaker announced that the Haryana Pond and Waste Water Management Authority Bill, 2018 is deferred for tomorrow i.e. 11th September, 2018 (1st sitting).

XXIII.RAISING THE MATTER OF LATHICHARGE ON THE AGITATED EMPLOYEES OF VARIOUS DEPARTMENTS OF HARYANA GOVERNMENT AT HOUSING BOARD CHOWK IN PANCHKULA BY THE CHANDIGARH POLICE.

After the Legislative Business, Shri Karan Singh Dalal and Shri Kuldip Sharma, Members from the Indian National Congress Party raised the matter of lathicharge on the agitated employees of various departments of Haryana Government at Housing Board Chowk in Panchkula by the Chandigarh Police as they were marching towards the Haryana Legislative Assembly. Shri Karan Singh Dalal further requested the Speaker that this matter should be discussed in the House first and any other business may be taken up thereafter as it is a very serious issue.

The Deputy Speaker occupied the Chair from 4.33 P.M. to 5.23 P.M.

The Speaker, with the sense of the House, extended the time of the House for 10 minutes.

The Sabha then adjourned till 10.00 A.M. on Tuesday the 11th September, 2018 (1st Sitting).

BULLETIN NO. 3
Tuesday, the 11th September, 2018 (1st Sitting)

(From 10.00 A.M. to 1.46 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	10	02	-	18

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 31

II. WELCOME TO THE TEACHERS AND STUDENTS OF THE GOVERNMENT SENIOR SECONDARY SCHOOL, MALLA, DISTRICT PANCHKULA AND FORMER DEPUTY SPEAKER, HARYANA VIDHAN SABHA

During the Question Hour:-

- (i) The Finance Minister on behalf of the House, welcomed the Teachers and Students of the Government Senior Secondary School, Malla, District Panchkula, who were sitting in the Visitors' Gallery to witness the proceedings of the House.
- (ii) The Finance Minister on behalf of the House, welcomed Chaudhary Kulbir Singh Malik, former Deputy Speaker, Haryana Vidhan Sabha who was sitting in the VIPs' Gallery to witness the proceedings of the House.

III. RAISING THE VARIOUS MATTERS

During the Zero Hour:-

- (i) Shri Karan Singh Dalal, a Member from the Indian National Congress Party raised the issue of lathicharge on the agitated employees. He further stated that an F.I.R. has been lodged against them by the Chandigarh Police which is a serious issue and demanded that the Chief Minister should make a statement in this regard.

- (ii) Shri Abhay Singh Chautala, Leader of the Opposition raised the matter of corruption in which the involvement of several Government Officers has been found. He further stated that rather than taking any action against them, the Government is giving shelter to them.

He further raised the matter regarding the purchase of sub standard organic fertilizer through HAFED in the Agriculture Department and stated that in this case the Government has lodged an F.I.R. against the defaulting officer in Sector 5, Panchkula in June, 2018. He also stated that, that officer has been suspended earlier but later on re-instated and posted at the same post.

The Chief Minister urged the Speaker that such type of cases are not related to the current matter, hence the prior notice should be given by the Member for the same so that proper reply could be given in the house.

- (iii) Shri Abhay Singh Chautala further stated that the Pollution Control Board has imposed penalty @ Rs. 3,000/- per acre on those farmers, who have burnt the husk (Parali) in their fields in Jind District. He further alleged that in this case an S.D.O. has collected illegally Rs. 3-4 crores by issuing the duplicate receipts but the Government has not taken any action against him so far.

- (iv) Shri Abhay Singh Chautala also raised the matter of mishandling between a sub-Inspector and three boys of Bahadurgarh in which one boy the son of Shri Naresh Kaushik, M.L.A was found. He further stated that an FIR has been lodged by the concerned Sub-Inspector against the three boys but still no action has been taken by the Government in this case. There were heated exchanges between the Members of the Treasury Benches and Shri Abhay Singh Chautala over this issue.

The Chief Minister assured the Member that he would collect the facts on this issue and inform him accordingly.

- (v) Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter of 'domicile' not being made mandatory for sportspersons who seeking awards and jobs under the new sports policy of the Government. He further stated that not specifying domicile would open up jobs to players from other states as well, which would eat the opportunities of Haryana's youth.

Shri Jai Parkash, an Independent Member also supported the views expressed by Shri Parminder Singh Dhull.

- (vi) Shri Jai Parkash, M.L.A. raised the matter of lathicharge on the agitated employees of various departments of Haryana Government at Housing Board Chowk in Panchkula by the Chandigarh Police as they were marching towards the Haryana Legislative Assembly. He further demanded that action should be taken against the defaulting officers and Government should look into the matter.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party also raised the matter of lathicharge on the agitated employees by the Chandigarh Police.

- (vii) Shri Karan Singh Dalal, M.L.A. raised the matter in regard to the working of Chandigarh Police, who has stopped the Members of Indian National Congress Party to enter the Vidhan Sabha premises yesterday when they were coming to attend the Session and demanded that a privilege motion should be brought against the Chandigarh Police.

He further raised the matter of sportspersons who have won the medals in Asian games and stated that after getting the medals when they have come to India, no Minister of the Haryana Government reached the airport to receive them.

The Health Minister also spoke on the sports policy and clarified the position in this regard.

Shri Abhay Singh Chautala, Leader of the Opposition also spoke on this issue.

The Chief Minister and the Finance Minister also spoke on this matter.

IV. ANNOUNCEMENT BY THE CHIEF MINISTER

The Chief Minister with the permission of the Speaker announced that the Haryana Government has signed an MOU with the Indian Oil Corporation for installing a plant of ethanol at Bohli in Panipat District. This plant will produce ethanol at the rate of 100 Kilolitre per day.

Shri Bhupinder Singh Hooda, a Member from the Indian National Congress Party welcomed the announcement given by the Chief Minister. He further

demanded that the subsidy also should be given to the farmers for purchasing the binder machine so that the purpose of installing the ethanol plant may be solved.

The Minister of State for Social Justice and Empowerment also spoke on this issue.

V. RAISING THE VARIOUS MATTERS

- (i) Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the various demands of Sanik Sangharsh Simiti and demanded that these demands should be accepted by the Government.

Dr. Abhe Singh Yadav, M.L.A, also spoke on the above said issue.

The Finance Minister also spoke on this matter and clarified the position.

The Agriculture Minister also spoke on this issue.

- (ii) Smt. Geeta Bhukkal, M.L.A. also raised the matter of students who are demonstrating for their demands and demanded that the Government should look into the matter.
- (iii) Shri Kuldip Sharma, a Member from the Indian National Congress Party raised the matter of murder in Karnal Constituency in which 4 persons had been killed in a temple and demanded that the Chief Minister should give the reply in this regard.
- (iv) Shri Kuldip Sharma, M.L.A. further raised the matter of National Horticulture Terminal Market of Gannaur, District Sonipat and stated that no development has been made there for the last four years.

VI. INTIMATION/ANNOUNCEMENT BY THE CHIEF MINISTER

The Chief Minister informed the House about the various welfare schemes which are being implemented by the Government since last four years.

He further announced that the Government has decided to reduce the power tariff from Rs. 4.50 per unit to Rs. 2.50 per unit for consumption up to 200 units per month. He also stated that the families, who are consuming only 50 units per month, they would be charged @ Rs. 2.00 per unit instead of Rs. 2.50 per unit.

The Finance Minister also spoke on this issue.

VII. CALLING ATTENTION NOTICE AND STATEMENT THEREON

Regarding deleting the name of 25 lacs Ration Card holders from the list of Ration Card holders in the State.

The Speaker informed the House that he had received a Calling Attention Notice No. 10 given notice of by Shri Karan Singh Dalal regarding deleting the name of 25 lacs Ration Card holders from the list of Ration Card holders in the State and the same has been admitted.

He asked Shri Karan Singh Dalal, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Karan Singh Dalal read out his notice.

The Minister of State for Food & Supply then made a statement.

VIII. ADJOURNMENT OF THE SITTINGS

During the discussion on the Calling Attention Motion regarding deleting the name of 25 lacs Ration Card holders from the list of Ration Card holders in the State, Shri Karan Singh Dalal, M.L.A. used an objectionable word against the State, which was strongly objected by the several Members of the Treasury Benches. The Agriculture Minister and the Finance Minister urged the Deputy Speaker who was on the chair at that time, such type of word should not be recorded in the proceedings of the House as this word had hurt the sentiments of the House, the State and its people. They demanded that Shri Karan Singh Dalal should apologize for his word. The Deputy Speaker asked Shri Karan Singh Dalal to withdraw his words but he did not do so. He urged the Deputy Speaker that he wants to clarify his position in this regard and to seek her ruling whether this word is unparliamentarily or not? There were heated exchanges between the Members of the Treasury Benches and Shri Karan Singh Dalal and other Members of the Indian National Congress Party. There was a great uproar in the House.

On finding uproar in the House, the Deputy Speaker adjourned the sitting of House at 12.54 P.M. for 10 minutes.

(The House then adjourned at 12.54 P.M. and re-assembled at 01.04 P.M.)

When the House re-assembled, the Speaker asked Shri Karan Singh Dalal, M.L.A. that his language and uses of the word in the context of the State was objectionable so he should withdraw his word. The Speaker further requested all the Members of the House to maintain the dignity of the House and not to use the objectionable words. Shri Karan Singh Dalal urged the Speaker that he wants to

seek his ruling whether this word is unparliamentarily or not? The Finance Minister and the Agriculture Minister strongly objected it and demanded his suspension.

Shri Abhay Singh Chautala, Leader of the Opposition also supported the views expressed by the Finance Minister and the Agriculture Minister. There was a ruckus in the House over this issue.

On finding ruckus in the House, the Speaker adjourned the sitting of House at 1.14 P.M. for 15 minutes.

(The House then adjourned at 1.14 P.M. and re-assembled at 01.29 P.M.)

IX. SUSPENSION OF MEMBER

When the House re-assembled, the Finance Minister moved-

कि श्री करण सिंह दलाल, विधायक को उनके दुर्व्यवहार, अतिनुत्तरदायी व्यवहार, इस महान सदन के सदस्य के अनुचित होने के कारण सदन की वर्तमान सत्र से एक वर्ष की बैठकों के लिए सदन की सेवा से निलम्बित किया जाए ।

Shri Bhupinder Singh Hooda and Dr. Raghuvir Singh Kadian, Members from the Indian National Congress Party spoke on this issue.

Shri Ranbir Gangwa, a Member from the Indian National Lok Dal also spoke on this issue.

The Finance Minister, the Health Minister, the Agriculture Minister and the Minister of State for Social Justice and Empowerment also spoke on this issue.

The motion was put and carried.

X. WELCOME TO THE MEMBERS OF THE PUNJAB LEGISLATIVE ASSEMBLY

The Finance Minister on behalf of the House, welcomed Shri Gurkirat Singh, Shri Sukhpal Singh Bhullar, Shri Harminder Singh Gill, Shri Lakhvir Singh Lakha and Shri Kulbir Singh Zira, Members of the Punjab Legislative Assembly, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

XI. DEFERMENT OF THE BUSINESS

The Speaker with the sense of the House, deferred the remaining business in the list of the business fixed for today and announced that it will be taken up in the second sitting of today i.e. 11th September, 2018.

The Deputy Speaker occupied the Chair from 12.31 P.M. to 12.54 P.M.

The Sabha then adjourned till 3.00 P.M. on Tuesday the 11th September, 2018 (2nd Sitting).

BULLETIN NO. 4
Tuesday, the 11th September, 2018 (2nd Sitting)

(From 03.00 P.M. to 09.45 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	12	02	-	29

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(c) Unstarred: 10

II. RAISING THE MATTER REGARDING REVOCATION OF SUSPENSION OF SHRI KARAN SINGH DALAL.

Immediately after the Question Hour, Dr. Raghuvir Singh Kadian and many other Members of the Indian National Congress Party raised the matter regarding revocation of suspension of Shri Karan Singh Dalal, M.L.A. and urged the Speaker to reconsider his decision. Dr. Raghuvir Singh Kadian quoted the relevant contents of the book 'Kaul & Shakdhar' in which mentioned that a Member can be suspended for any of his misconduct or a behaviour for the remainder Session. He also quoted the rule 104 B (2) of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in which mentioned that the Member be suspended from the service of the House for a period not exceeding the remainder of the Session. The Members of the Treasury Benches strongly objected it and stated that the suspension of Shri Karan Singh Dalal is the decision of the House. There were heated exchanges between the Members of the Treasury Benches and the Indian National Congress Party. Shri Bhupinder Singh Hooda, M.L.A. wanted to know the fate of Dr. Raghuvir Singh Kadian's motion regarding termination of suspension of Shri Karan Singh Dalal, M.L.A. He also demanded the voting on this motion. The Speaker repeatedly urged the Members to take their seats but they did not do so and even the Members of the Indian National Congress Party present in the House (Except Shri Bhupinder Singh Hooda) trooped into the well of the

House and argued with the Speaker over this issue. The Speaker again requested them to go their seats. After some time they went their seats.

III. RAISING THE VARIOUS MATTERS

- (i) Shri Om Parkash Barwa, a Member from the Indian National Lok Dal raised the matter of draught in a block of Loharu Constituency and demanded that a special Girdawari should be conducted there and the compensation should also be given to the effected farmers.
- (ii) Shri Abhay Singh Chautala, Leader of the Opposition raised the matter regarding the enhancement of land compensation in the H.S.V.P. Sectors in the State and stated that due to enhancement the residents of the Sectors are suffering a lot, so, the Government should look into the matter sympathetically as this matter is very important.

IV. CONDEMNATION MOTION AGAINST SHRI ABHAY SINGH CHAUTALA, LEADER OF THE OPPOSITION AND SHRI KARAN SINGH DALAL, M.L.A.

The Finance Minister with the permission of the Speaker moved-

कि आज सदन की प्रथम बैठक में ध्यानाकर्षण प्रस्ताव पर चर्चा के दौरान श्री करण सिंह दलाल, विधायक तथा श्री अभय सिंह चौटाला, नेता प्रतिपक्ष के बीच आपस में हुई कहा-सुनी के दौरान अपशब्दों का प्रयोग हुआ और अशोभनीय व्यवहार हुआ । इन दोनों सदस्यों ने सदन की गरिमा का उल्लंघन किया है । यह सदन इसकी घोर निंदा करता है ।

The motion was moved and carried.

V. WALK OUT

Immediately after passing the Condemnation Motion, all the Members of the Indian National Lok Dal present in the House (except Shri Abhay Singh Chautala) staged a walk out as a protest against to pass the Condemnation Motion against Shri Abhay Singh Chautala, Leader of the Opposition.

VI. RAISING THE MATTER REGARDING REVOCATION OF SUSPENSION OF SHRI KARAN SINGH DALAL, M.L.A.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party and Shri Bhupinder Singh Hooda, M.L.A. again raised the matter regarding revocation of suspension of Shri Karan Singh Dalal, M.L.A. and wanted to know the fate of Dr. Raghuvir Singh Kadian's motion regarding termination of suspension of Shri Karan Singh Dalal, M.L.A. They also demanded the voting on this motion. The Speaker urged them to take their seats but they did not do so and continued to

interrupt the proceedings of the House. There was uproar in the House over this issue.

VII. ADJOURNMENT OF THE SITTINGS

On finding uproar in the House, the Speaker adjourned the Sitting of the House at 04.23 P.M. for 30 minutes.

(The House then adjourned at 04.23 P.M. and re- assembled at 04.53 P.M.)

When the House re-assembled, the Deputy Speaker was on the Chair and she again adjourned the sitting of the House at 04.53 P.M. for 10 minutes.

(The House then again adjourned at 4.53 P.M. and re-assemble at 05.03 P.M.)

When the House re-assembled, the Speaker informed the House about the reconsideration of the decision of the suspension of Shri Karan Singh Dalal, M.L.A. He further informed that the decision which has been taken by the House in this regard is correct but the Members of the Indian National Congress Party did not agree with the Speaker and continued to disrupt the proceedings of the House. Shri Bhupinder Singh Hooda, M.L.A. wanted to know the fate of Dr. Raghuvir Singh Kadian's motion regarding termination of suspension of Shri Karan Singh Dalal, M.L.A. The Speaker informed him that same has been disallowed. The Members of the Indian National Congress Party urged the Speaker to reconsider his decision regarding Dr. Raghuvir Singh Kadian's motion.

Shri Jai Parkash, an Independent Member also requested the Speaker to reconsider his decision on the above said issue but the Speaker requested him to take his seat.

VIII. WALK OUT

Shri Jai Parkash, an Independent Member staged a walk out as a protest against the suspension of Shri Karan Singh Dalal. M.L.A.

IX. CONDEMNATION OF THE BEHAVIOUR OF THE MEMBERS OF THE INDIAN NATIONAL CONGRESS PARTY.

The Finance Minister condemned the behaviour of the Members of the Indian National Congress Party over the issue of suspension of Shri Karan Singh Dalal, M.L.A.

Shri Abhay Singh Chautala, Leader of the Opposition also spoke on this issue.

X. RAISING THE VARIOUS MATTERS

- (i) Shri Abhay Singh Chautala, Leader of the Opposition again raised the matter of enhancement of land compensation in the H.S.V.P. Sectors in the State and demanded that the Chief Minister should solve this issue through negotiation with the residents of the H.S.V.P. Sectors so that people can get relief.

The Chief Minister also spoke on this issue and clarified the position in this regard.

- (ii) Shri Ranbir Gangwa, a Member from the Indian National Lok Dal raised the matter of murder of Shri Ishwar Singh, who was working as a Patwari since 2006 in HSIIDC on the contractual basis and he was on duty at the time of murder. He further demanded that the proper compensation and a Government job should be provided to his one son atleast.
- (iii) Shri Kehar Singh, a Member from the Indian National Lak Dal demanded that the Ballabgarh Metro Railway Station should be named in the memory of Raja Nahar Singh.
- (iv) Shri Harvinder Kalyan, a Member from the Treasury Benches raised the matter regarding meetings of Flood control Board which are not being held timely and demanded that the Government may assure that the meetings of the Flood Control Board would be held on time so that all related works could be done well in time in the state.

The Industries and Commerce Minister also supported the views expressed by Shri Harvinder Singh Kalyan, M.L.A.

- (v) Shri Abhe Singh Yadav, a Member from the Treasury Benches raised the matter of newly recruited MPHWS and Nursing staff and demanded that atleast newly recruited female staff who belongs to Nangal Chaudhary Constituency, may be posted in their area instead of Mewat area.
- (vi) Shri Naresh Kaushik, a Member from the Treasury Benches demanded that the Bahadurgarh Metro Railway Station and Bus Stand

should be named in the memory of Brigadier Hoshiar Singh and Shri Ram Sharma respectively.

XI. INTIMATION GIVEN BY THE CHIEF MINISTER IN REGARD TO DIFFERENT CASES

The Chief Minister informed the House about the issue which was raised by Shri Kuldip Sharma, M.L.A. regarding the death of four persons in Karnal Constituency. He further stated that police has arrested five persons of a gang in this case and investigation is in progress.

He further informed the House about the issue which was raised by Shri Abhay Singh Chautala, Leader of the Opposition regarding the manhandling case of Bahadurgarh between three boys and a Sub- Inspector. He further stated that concerned Sub Inspector himself has withdrawn his complaint in this case, hence the matter ends now but Shri Abhay Singh Chautala did not satisfy with the reply given by the Chief Minister in this regard.

The Chief Minister also informed the House regarding the death case of one girl and one boy in Jhansa, District Kurukshetra. He further stated that a Committee has been constituted under the Chairmanship of ADGP to inquire this case and the investigation report is still awaited.

He further informed the House about the issue which was raised by Shri Naseem Ahmed and Shri Zakir Hussain, M.L.As. regarding the death of a person during police firing in Nuh and further stated that this case has been referred to DGP, Crime for further investigation and as and when the report comes, action will be taken accordingly.

The Chief Minister further informed the House about the issue which was raised by Shri Abhay Singh Chautala, Leader of the Opposition regarding the purchase of the sub stranded organic fertilizer through HAFED in Agriculture Department and stated that a S.I.T. has been constituted under the chairmanship of S.P., Panchkula and as and when the report comes, action will be taken accordingly but Shri Abhay Singh Chautala was not satisfied with the reply given by the Chief Minister on various matters which were raised by him.

XII. RAISING THE MATTER IN REGARD TO REDUCING THE POWER TARIFF.

Shri Abhay Singh Chautala, Leader of the Opposition raised the matter in regard to reducing the power tariff in the State by the Chief Minister and stated that he has no powers to take a decision in this regard as it is the jurisdiction of the

Haryana Electricity Regulatory Commission (HERC). He further stated that in the year 2014, when he alongwith his party's MLAs and MPs went to meet the Chief Minister at his residence for demanding to reduce the power tariff, the Chief Minister categorically denied and said that this matter is the jurisdiction of the HERC not the State Government, then how he has reduced the power tariff now? The Chief Minister strongly objected it and stated that although the matter of reducing and increasing the power tariff comes under the jurisdiction of HERC still, State Government is fully competent to take any decision any time, which benefits any section of the society but Shri Abhay Singh Chautala was not satisfied with the reply given by the Chief Minister in this regard.

The Finance Minister also spoke on this matter.

XIII. RAISING THE MATTER IN REGARD TO WITHDRAWAL OF CONDEMNATION MOTION.

Shri Abhay Singh Chautala, Leader of the Opposition raised the matter of Condemnation Motion, which was passed by the House against him and demanded to withdraw the same.

The Speaker asked him that the Condemnation Motion has been passed in the House due to the his misbehavior in the House.

XIV. RAISING THE MATTER OF UDDAR GAGAN LAND SCAM IN DISTRICT ROHTAK AND SCAM OF LAND ACQUISITION IN SONIPAT DISTRICT.

Shri Abhay Singh Chautala, Leader of the Opposition raised the matter of Uddar Gagan land scam in District Rohtak and scam of land acquisition in District Sonipat which was carried out in the previous Congress regime. He alleged that the Government has trying to protect the defaulters. He further stated that the Chief Minister, himself assured in the House that the inquiry of these land scams will be given to the C.B.I. but the same has been given to a retired Judge instead of C.B.I. He further demanded that this inquiry should be given to the C.B.I.

The Chief Minister assured the Member that according to the report of the investigating agency, the action will be taken surely against the culprits.

XV. WALK OUT

All the Members of the Indian National Lok Dal present in the House, staged a walk out as a protest against not to satisfy with the reply given by the Chief Minister on various land scams.

XVI. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

XVII. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

XVIII. PAPERS LAID ON THE TABLE OF THE HOUSE

The Finance Minister laid papers from Sr. No. 1 to 5 on the Table of the House.

XIX. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

Regarding the delay in disbursement of pending sugarcane payments

The Speaker informed the House that he had received a Calling Attention Notice No. 25 given notice of by Shri Karan Singh Dalal and 5 other M.L.As. (S/Shri Raghuvir Singh Kadian, Kuldip Sharma, Jaiveer Singh, Smt. Geeta Bhukkal and Jai Tirath) regarding the delay in disbursement of pending sugarcane payments and the same has been admitted. He further informed the House that he had received a Calling Attention Notice No. 33 given notice of by Shri Abhay Singh Chautala and 4 other M.L.As. (S/Shri Balwan Singh Daulatpuria, Parminder Singh Dhull, Ram Chand Kamboj and Ranbir Gangwa) on the similar subject which has been clubbed with Calling Attention Notice No. 25. He further informed the House that he had received a Calling Attention Notice No. 36 given notice of by Shri Jagbir Singh Malik and Shri Sri Krishan Hooda M.L.As. on the similar subject which has been clubbed with Calling Attention Notice No. 25. They can also raise their supplementary.

As Shri Karan Singh Dalal has already been suspended from the Services of the House for a period of one year. Besides this, other Members of the Indian

National Congress Party who are signatories in the above said Motion, are also not present in the House so the Speaker asked Shri Abhay Singh Chautala, M.L.A. to read out his notice.

Shri Abhay Singh Chautala, M.L.A. read out his notice.

The Agriculture Minister then made a statement.

The Minister of State for Cooperation also spoke on the above said Calling Attention Motion.

XX. INTIMATION IN REGARD TO INCREASE THE MEDICAL COLLEGES AS WELL AS THE SEATS.

The Chief Minister informed the House that the Government has increased the number of Medical colleges and the seats in the State during the last four years.

XXI. INTIMATION IN REGARD TO SUBSIDY ON THE PURCHASE OF BINDER AND BAILER MACHINES.

The Agriculture Minister informed the House about the issue which was raised by Shri Bhupinder Singh Hooda, M.L.A. regarding to provide subsidy to the farmers on the purchase of Binder and Bailer Machines and stated that the Haryana Government has decided to give the 40 % subsidy to the farmers on the purchase of Binder and Bailer machines.

Shri Abhay Singh Chautala, Leader of the Opposition demanded that the Haryana Government should give 60 % subsidy to the farmers on the purchase of above said machines instead of 40 percent.

XXII. RAISING THE VARIOUS DEMANDS BY THE MEMBERS.

The Speaker allowed the Members to raise the demands of their respective constituencies. Thereafter, S/Shri Kulwant Ram Bazigar, Ravinder Baliala, Makhan Lal Singla, Anoop Dhanak, Zakir Hussain, Bakshish Singh Virk, Bhagwan Dass Kabir Panthi, Jasbir Deswal, Naseem Ahmed, Parminder Singh Dhull, Tejpal Tanwar, Mahipal Dhanda, Aseem Goel, Ranbir Gangwa, Om Parkash Barwa, Pawan Saini, Bishamber Singh Balmiki, Om Parkash Yadav, Smt. Bimla Chaudhary, Prithi Singh, Kehar Singh, Smt. Seema Trikha, Subhash Sudha, Balwant Singh, Naresh Kaushik, Bikram Singh Yadav, Ram Chand Kamboj, Balkaur Singh Kalanwali, Shyam Singh and Balwan Singh Daulatpuria raised various demands.

XXIII. INTIMATION GIVEN BY THE CHIEF MINISTER

The Chief Minister informed the House about the issue which was raised by Shri Ram Chand Kambaj and Shri Kulwant Ram Bazigar, M.L.As regarding the compensation to the followers of the Ram Rahim, who were died in Panchkula Violence in 2017 and further stated that this matter is sub- judice, hence we will look into the matter according to the decision of the Court.

XXIV. STATEMENT MADE BY THE CHIEF MINISTER REGARDING THE PAY SCALES/ALLOWANCES GIVEN TO THE GOVERNMENT EMPLOYEES BY THE HARYANA GOVERNMENT

The Chief Minister with the permission of the Speaker made a statement regarding the Pay scales/allowances given to the Government employees by the Haryana Government. He also clarified the position regarding the strike of Haryana Roadways employees/MPHW.

XXV. LEGISLATIVE BUSINESS

1. The Haryana Pond and Waste Water Management Authority Bill, 2018,

(At 08:49 P.M., the discussion on the Haryana Pond and Waste Water Management Authority Bill was resumed).

Shri Parminder Singh Dhull and Shri Ravinder Baliala, Members from the Indian National Lok Dal, spoke for 3 and 6 minutes respectively.

Shri Aseem Goel and Dr. Pawan Saini, Members from the Treasury Benches, spoke for a while and 2 minutes respectively.

The Agriculture Minister by way of reply, spoke for one minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 3 of Clause 1, Sub Clause 2 of Clause 1 were put one by one and carried.

Clauses 2 to 35 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Punjab Land Improvement Schemes (Haryana Amendment) Bill, 2018.

At 09.05 P.M., the Agriculture Minister introduced the Punjab Land Improvement Schemes (Haryana Amendment) Bill, 2018 and also moved-

That the Punjab Land Improvement Schemes (Haryana Amendment) Bill be taken into consideration at once.

Shri Balwan Singh Daulatpuria and Shri Om Parkash Barwa, Members from the Indian National Lok Dal, spoke for a while respectively.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Factories (Haryana Amendment) Bill, 2018.

At 09.09 P.M. the Minister of State for Labour and Employment introduced the Factories (Haryana Amendment) Bill, 2018 and also moved-

That the Factories (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 8 were put together and carried.

Fourth Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Labour and Employment moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Panchayati Raj (Amendment) Bill, 2018.

At 09.12 P.M., the Agriculture Minister introduced the Haryana Panchayati Raj (Amendment) Bill, 2018 and also moved-

That the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once.

Shri Balwan Singh Daulatpuria, a Member from the Indian National Lok Dal, spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana State Commission for Scheduled Castes Bill, 2018.

At 09:15 P.M. the Minister of State for Social Justice & Empowerment Minister introduced the Haryana State Commission for Scheduled Castes Bill, 2018 and also moved-

That the Haryana State Commission for Scheduled Castes Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 18 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Social Justice & Empowerment Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Indian Stamp (Haryana Amendment) Bill, 2018.

At 09.18 P.M., the Finance Minister introduced the Indian Stamp (Haryana Amendment) Bill, 2018 and also moved-

That the Indian Stamp (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Goods and Services Tax (Amendment) Bill, 2018.

At 09.21 P.M., the Finance Minister introduced the Haryana Goods and Services Tax (Amendment) Bill, 2018 and also moved-

That the Haryana Goods and Services Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 31 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Haryana Appropriation (No. 3) Bill, 2018.

At 09.24 P.M., the Finance Minister introduced the Haryana Appropriation (No. 3) Bill, 2018 and also moved-

That the Haryana Appropriation (No. 3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

9. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2018.

At 09:27 P.M., the Finance Minister introduced the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2018 and also moved-

That the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill be taken into consideration at once.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 10 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

10. The Haryana Dholidar, Butimar, Bhoneddar and Muqararidar (Vesting of Proprietary Rights) Amendment Bill, 2018.

At 09.31 P.M., the Finance Minister introduced the Haryana Dholidar, Butimar, Bhoneddar and Muqararidar (Vesting of Proprietary Rights) Amendment Bill, 2018 and also moved-

That the Haryana Dholidar, Butimar, Bhoneddar and Muqararidar (Vesting of Proprietary Rights) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

11. The Haryana Municipal Corporation (Second Amendment) Bill, 2018.

At 09.34 P.M., the Minister of State for Cooperation introduced the Haryana Municipal Corporation (Second Amendment) Bill, 2018 and also moved-

That the Haryana Municipal Corporation (Second Amendment) Bill be taken into consideration at once.

Shri Ranbir Gangwa, a Member from the Indian National Lok Dal, spoke for 3 minutes.

The Finance Minister also spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 24 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Cooperation moved-

That the Bill be passed.

The motion was put and carried.

12. The Haryana Municipal Citizens' Participation (Amendment) Bill, 2018.

At 09.39 P.M., the Minister of State for Cooperation introduced the Haryana Municipal Citizens' Participation (Amendment) Bill, 2018 and also moved-

That the Haryana Municipal Citizens' Participation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Cooperation moved-

That the Bill be passed.

The motion was put and carried.

13. The Haryana Prohibition of Change of Public Utilities Bill, 2018

At 09.42 P.M., the Finance Minister introduced the Haryana Prohibition of Change of Public Utilities Bill, 2018 and also moved-

That The Haryana Prohibition of Change of Public Utilities Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 10 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

The Deputy Speaker occupied the Chair from 06.08 P.M to 06.32 P.M.

Shri Zakir Hussain, a Member from the panel of Chairpersons occupied the Chair from 08.51 P.M. to till the adjournment of the sitting.

The Sabha then adjourned sine die.
